

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.177 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUOMOTU based on the News Item published in Eenadu Telugu News paper, Andhra Pradesh, Krishna District, Amaravathi Edition dated 15.07.2021, under the caption "Gravel Mining mafia Eye Gravel in Mallavalli"

With

The Chief Secretary to Government of
Andhra Pradesh and others

...Respondent(s)

LATEST STATUS REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE VIJAYAWADA



**M/S. K. RAVINDRANATH
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD**

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Tribunal on its own motion SUOMOTU based on the News item published in Eenadu Telugu News Paper, Andhra Pradesh, Krishna District, Amaravathi Edition dated.15.07.2021, under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli".

And

*The Chief Secretary to Government of A.P.
And Ors.s*

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Place: Vijayawada

Date: 23.02.2026

hinvot 23/2
Environmental Engineer
APPCB, RO, Vijayawada
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

LATEST STATUS REPORT OF A.P. POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE HON'BLE NGT ORDER DATED.10.12.2024 IN O.A. NO.177 OF 2021 (SZ) TAKENUP IN SUO MOTU BY THE HON'BLE NGT, CHENNAI.

It is to submit that the Hon'ble National Green Tribunal (NGT), South Zone, Chennai has takenup in Suo motu case O.A.No.177of 2021 and issued Order dated.11.08.2021 on adverse news item with title name of "*Mallavalli gravel pai mafia padaga*" published in Eenadu Telugu newspaper on 15.07.2021.

The Hon'ble N.G.T. issued directions to ascertain as to whether i) there any illegal gravel mining is going on in the area in question, if so, what is the nature of action taken by the authorities against such violators, II) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorised persons and, III) whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

In this regard a Joint Committee constituted with the Revenue Divisional Officer, Nuzividu; the Superintending Engineer, Irrigation Circle, Vijayawada and the Assistant Director of Mines & Geology, Vijayawada for inspection of the illegal gravel mining at Mallavalli (V), Bapulapadu (M), Krishna District. The Joint Committee inspected the mining carrying at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District on 03.09.2021 and submitted report to the Hon'ble NGT, Chennai in September, 2021.

Subsequently, the Hon'ble Tribunal issued directions to the authorities to take action against the violators. The District Collector, Krishna District and the Mining Department are directed to file their independent report on this matter vide Hon'ble NGT Order dt.13.09.2021.

In this regard, it is to submit that earlier, the APPCB vide letter dated. 13.05.2022 requested the Deputy Director of Mines & Geology and the Tahsildar, Bapulapadu Mandal, Krishna District to provide details of mine lease holders with Lols who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District for taking necessary action (**Annexure-I**).

It is humbly submitted that the APPCB has submitted a status report to the Hon'ble NGT in O.A. No.177 of 2021 (SZ), vide report dated.16.05.2022.

Further, it is to submit that the APPCB vide letters dated.30.11.2022 has again requested the Deputy Director of Mines & Geology and the Tahsildar, Bapulapadu Mandal, Krishna District to provide details of mine lease holders with Lols who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District for taking necessary action. (**Annexure-II**).

It is to submit that the Deputy Director of Mines & Geology, Vijayawada, vide letter dated.13.12.2022 has forwarded the detailed report of the Assistant Director of Mines & Geology, Vijayawada. As per the report, excavation of gravel carried in an extent of 3.41 Acres at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District and the total quantity excavated is 33,778.5 Cu.ms. (**Annexure-III**).

Further, it was informed that the excavation of gravel carried without permissions from the concerned authorities. The Assistant Director, Mines & Geology has issued a show cause notice to the land owners for excavation of gravel without permission from the concerned authorities and the Assistant Director, Mines & Geology Department, Vijayawada vide notice dated.28.10.2021 issued demand notice to Sri Chinnala Ganga Raju to pay an amount of Rs.1,62,81,687/- towards normal Seigniorage fee along with 10 times penalty, DMF and MERIT under Rule 26 of APMMC Rules, 1966. Further, the Assistant Director, Mines & Geology Department, Vijayawada has issued a modified demand notice to Sri Chinnala Ganga Raju to pay an amount of Rs.1,77,48,069/- towards Seigniorage fee.

It is to humbly submit that the APPCB has not issued Consent To Establishment (CTE) and Consent To Operate (CTO) to the gravel mining carried at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District, A.P.

The RO, Vijayawada had submitted a status report to the Hon'ble N.G.T (SZ) on 22.02.2024. **Annexure-IV.**

The Hon'ble N.G.T has disposed the O.A. No.177 of 2021(SZ) vide order dated.10.12.2024 with the following directions: **Annexure-V.**

- 1. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.*
- 2. The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months the following due process of law.*
- 3. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcause notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.*
- 4. The compliance report to be filed by the District Collector within a period of three months.*

The RO, Vijayawada has submitted a report to the JCEE, APPCB, ZO, Vijayawada on 27.12.2024 requesting to place the issue in EAC committee meeting to review and to take necessary action on the issue of levy of Environmental Compensation. **Annexure-VI.**

The Zonal office, Vijayawada vide e-mail dated 06.01.2025 informed that the mining activity comes under the purview of Board office, Vijayawada and directed to RO, Vijayawada to submit detailed report to the Board office, Vijayawada to take further necessary action.

The RO, Vijayawada has submitted a detailed report to the Head office, Vijayawada on 27.01.2025 with a request to review the issue for levy of Environmental Compensation on illegal mining activity. **Annexure-VII.**

The Commissioner & Director of Mines & Geology, Mines & Geology Department, Ibrahimpatnam, NTR District vide letter dated.18.02.2025 has addressed a letter to the District Registrar, Registration & Stamps Department, Machilipatnam, Krishna District requesting the District Registrar, Registration & Stamps Department, Machilipatnam, Krishna District on 18.02.2025 not to undertake any registration of the land in Sy.No12 & 11 of Mallavalli(V), Bapulapadu (M), Krishna District in which the mining has been carried out illegally, pending recovery of the dues as per the show cause notice issued by the Department of Mines and Geology and also the environmental compensation to be levied by the APPCB so as to comply the orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai. **Annexure-VIII.**

The District Mines & Geology Officer, Krishna District has requested the Revenue Department to recover an amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli (V), Bapulapadu (M), Krishna District for conducting illegal excavation and transportation of 32013.12 Cum of Gravel in Sy.No.12/1A, 1B, 1C & 11 over an extent of Acs 3.24 Cts in Mallavalli (V), Bapulapadu (M), Krishna District under Revenue Recovery Act, 1864. Subsequently the Collector, Krishna District vide proceedings dated 07.02.2025 authorized the Tahsildar, Bapulapadu (M) to execute the proceedings under Revenue Recovery Act, 1864 for recovery of an amount of Rs.1,77,48,069/-. **Annexure-IX.**

The RO, Vijayawada has submitted a report to the Board office, Vijayawada on 04.03.2025 to review the issue for levy of Environmental Compensation for an amount of Rs.1,62,76,323/- on illegal mining activity, so as to submit the action taken by the Board to the Hon'ble N.G.T (SZ). **Annexure-X.**

The issue was reviewed in the Monitoring Management (Task Force) Committee meeting held on 04.04.2025 and the committee recommended to issue Show cause notice to individual ML to levy EC upon receipt of report from the EE, RO, Vijayawada, vide letter dated.26.04.2025. **Annexure-XI.**

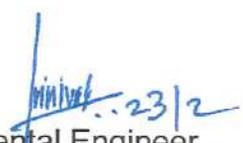
The RO, Vijayawada has submitted a report to the Board office, Vijayawada on 15.12.2025 to levy of Environmental Compensation to Sri Chinnala Gangaraju of an amount of Rs.1,54,72,515/- and Sri Chinnala Narasayya of an amount of Rs.8,53,237/- requesting to review the issue for levy of Environmental Compensation on illegal mining activity, so as to submit the action taken by the Board to the Hon'ble N.G.T (SZ).

Subsequently the Head office, Vijayawada has issued show cause notices to Sri Chinnala Narasayya, S/o. Chinnala Subbaiah, Mallavalli (V), Bapulapadu (M), Krishna District for payment of Environmental Compensation of Rs.8,50,654/- and to Sri Chinnala Gangaraju, S/o. Venkataramaiah for payment of Environmental Compensation of Rs.1,54,72,515/- for the illegal mining of gravel at Sy.No.11 & 12, Mallavalli (V), Bapulapadu (V), Krishna District vide show cause notice dated 20.12.2025. **Annexure-XII.**

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Place : Vijayawada

Dt. 23.02.2026


 Environmental Engineer
 APPCB, Regional Office, Vijayawada
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada



ANNEXURE-I (4)
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.N.G.T O.A. No.177/PCB/RO-VJA/2022-153

Date.13.05.2022

To
The Deputy Director,
Mines & Geology Department,
Ibrahimpattam,
NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T, Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T, Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4th respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.

5.It is not known as to whether any proceedings have been initiated by the respective Departments.

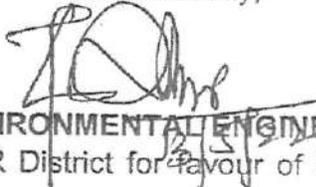
6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7.The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed".

In this regard, it is requested to provide details of Mine lease holders with Lol's who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,


o/e ENVIRONMENTAL ENGINEER

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.



ANNEXURE-II 5
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada – 520 008.

Ph.No: 0866-2543542

Lr.No.O.A.NO.177/PCB/RO-VJA/2022-1023

Date.30.11.2022

To

The Deputy Director,
Mines & Geology Department,
Vijayawada,
NTR District.

Sir,

Sub: APPCB-RO-VJA- The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) – Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District – Copy of the order communicated for compliance – Certain information – Requested for taking necessary action - Reg.

- Ref: 1. T.O. Lr.No. N.G.T. O.A. No.177/PCB/RO-VJA/2022-153, Dt.13.05.2022, letter addressed to the Deputy Director, Mines & Geology Department.
2. The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ).
3. E.mail message received from SEE (Legal), BO, Vijayawada on 28.11.2022.

It is to submit that this office is in receipt of copy of the Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) issued in Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District.

An extract of the order is furnished as below:

1. This matter has been adjourned periodically at the request of the learned counsel appearing for respondents nos.1 to 7. After May 2022, there is no constructive progress in this page.
2. Even the compensation levied against one Chinnala Narasayya has not yet been recovered, as it is stated that he is dead. He died on 03.09.2021, but till today, no action has been taken to recover the amount from the legal heirs. Regarding the other violators, there is nothing on record to say what action has been taken by the authorities.
3. Let the comprehensive report be filed to enable us to close this matter.
4. Post the matter on 20.12.2022.

Earlier, this office had addressed letter to the Deputy Director, Mines & Geology Department, NTR District to provide requisite information about the details of Lots involved in the above said illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District, which is not yet received, as no information pertaining to the above said mining activity is not available in this office records, as this office had not issued any CTE / CTO of the Board to the persons involved in the above said mining activities.

6

Therefore, it is requested to provide requisite information on the points mentioned in the order of the Hon'ble N.G.T. and also the details of Lols issued who were involved in the illegal mining operations, in order to initiate necessary action, in compliance with the Hon'ble N.G.T. Order.

Encl:A/a.

Copy submitted to


ENVIRONMENTAL ENGINEER
30/11/2022

1. The JCEE, APPCB, ZO, Vijayawada for kind information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.



ANNEXURE - II

(7)

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.O.A.NO.177/PCB/RO-VJA/2022- 1024

Date.30.11.2022

To

**The Tahasildar,
Bapulapadu (V&M),
Krishna District**

Sir,

Sub: APPCB-RO-VJA- The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) – Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District – Copy of the order communicated for compliance – Certain information – Requested for taking necessary action - Reg.

Ref: 1. T.O. Lr.No. N.G.T. O.A. No.177/PCB/RO-VJA/2022-153, Dt.13.05.2022, letter addressed to the Deputy Director, Mines & Geology Department.
2. The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ).
3. E.mail message received from SEE (Legal), BO, Vijayawada on 28.11.2022.

It is to submit that this office is in receipt of copy of the Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) issued in Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District.

An extract of the order is furnished as below:

1. This matter has been adjourned periodically at the request of the learned counsel appearing for respondents nos.1 to 7. After May 2022, there is no constructive progress in this page.
2. Even the compensation levied against one Chinnala Narasayya has not yet been recovered, as it is stated that he is dead. He died on 03.09.2021, but till today, no action has been taken to recover the amount from the legal heirs. Regarding the other violators, there is nothing on record to say what action has been taken by the authorities.
3. Let the comprehensive report be filed to enable us to close this matter.
4. Post the matter on 20.12.2022".

Earlier, this office had addressed letter to the Tahasildar, Bapulapadu (V&M), Krishna District about the details of Lols who involved in the above said illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District, which is not yet received, as no information pertaining to the above said mining activity is not available in this office records, as this office had not issued any CTE / CTO of the Board to the persons involved in the above said mining activities.

8

Therefore, it is requested to provide requisite information on the points mentioned in the order of the Hon'ble N.G.T. and also the details of Lols issued who were involved in the illegal mining operations, in order to initiate necessary action, in compliance with the Hon'ble N.G.T. Order.

Encl:A/a.

Copy submitted to

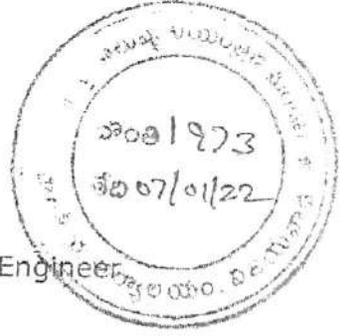

ENVIRONMENTAL ENGINEER
30/11/2022

1. The JCEE, APPCB, ZO, Vijayawada for kind information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.

ANNEXURE- III

9

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY



From:
Sri K.Subrahmanyeswara Rao, M.Sc., (Tech)
Dy. Director of Mines & Geology,
Vijayawada.

To
The Environmental Engineer,
APPCB,
Regional Office,
Vijayawada.

Letter No: 286/DDMG-KRI/2019-20, Dated:13-12-2022.

Sir,

Sub:- Mines & Minerals - APPCB- RO-VJA - The Hon'ble NGT Orders dated:23.11.2022 in O.A.No:177 of 2021(SZ)- Suo Motu matter on Gravel Mining in Mallavalli Village, Bapulapadu Mandal, Krishna District - Certain information requested - Furnished - Regarding.

Ref:- 1. Lr.No: O.A.No:177/PCB-VJA/2022-1023 Dt: 30.11.2022 from the APPCB, RO, Vijayawada.
2. This office memo No: 286/DDMG-KRI/2019-20 Dt: 03.12.2022 addressed to the ADM&G, Vijayawada.
3. Lr.No:2198/NGT/2021 Dt:12.12.2022 from the ADM&G, Vijayawada.

-oOo-

I invite kind attention to the subject and references cited and inform that through the references 1st the APPCB, RO, Vijayawada while enclosing the Hon'ble NGT order in O.A.No:177 of 2021(SZ) issued in the Suo Motu matter of illegal gravel Mining in Mallavalli Village, Bapulapau Mandal, Krishna District and requested to furnish the information as the matter is posted for hearing on 20.12.2022.

In this connection, this office has directed the Asst Director of Mines & Geology, Vijayawada to submit detailed report in the matter. In turn, the Ast. Director of Mines & Geology, Vijayawada vide reference 3rd cited, informed that, the Collector and District Magistrate, Krishna has constituted committee consisting of Revenue Divisional Officer, Nuzveedu, Superintending Engineer, Irrigation, Vijayawada and Asst. Director of Mines and Geology, Vijayawada and requested to inspect the area personally and submit detailed report. The Joint committee has inspected the area on 03.09.2021 and submitted detailed inquiry report. The Committee has also ascertained persons who involved in the illegal mining. The Asst. Director of Mines and Geology, Vijayawada has also taken action by initiating demand notices to the defaulters.

In view of the above, I am herewith enclosing the detailed report of the Joint committee for favour of information and taking necessary action in the matter.

Encl: As above

Yours faithfully,

Dy. Director of Mines & Geology,
Vijayawada.

Self
7/1/23

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ANNEXURE-IV

Original Application No. 177 of 2021 (SZ)

10

IN THE MATTER OF :

Tribunal on its own motion SUOMOTU based on the News item published in Eenadu Telugu News Paper, Andhra Pradesh, Krishna District, Amaravathi Edition dated.15.07.2021, under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli".

And

*The Chief Secretary to Government of A.P.
And Ors.s*

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5.	The Deputy Director of Mines & Geology Department, Vijayawada vide letter no.286/DDMG-KRI/2019-20, Dated.13.12.2022 (Annexure-III).	24-29

Place: Vijayawada
Date:22.02.2024

Final
22/2
Environmental Engineer
APPCB, Regional Office,
Vijayawada
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

(11)

STATUS REPORT OF A.P. POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE HON'BLE NGT ORDER DATED.30.11.2023 IN THE MATTER OF O.A. NO.177 OF 2021 (SZ) TAKEN UP IN SUO MOTU BY THE HON'BLE NGT, CHENNAI.

It is to submit that as per the orders of the Hon'ble National Green Tribunal (NGT) in O.A. No.177 of 2021 (SZ), dated.11.08.2021 a Joint Committee constituted with the Revenue Divisional Officer, Nuzividu; the Superintending Engineer, Irrigation Circle, Vijayawada and the Assistant Director of Mines & Geology, Vijayawada for inspection of the illegal gravel mining at Mallavalli (V), Bapulapadu (M), Krishna District. The Joint Committee inspected the mining carrying at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District on 03.09.2021 and submitted report to the Hon'ble NGT, Chennai in September, 2021.

2. Subsequently, the Hon'ble Tribunal issued directions to the authorities to take action against the violators. The District Collector, Krishna District and the Mining Department are directed to file their independent report on this matter vide Hon'ble NGT Order dt.13.09.2021.

3.The Hon'ble Tribunal heard the matter on 30.11.2023. The extract of the order is placed bellow:

1. The learned counsel appearing for the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology would submit that she has got certain instructions and seeks time to file a report.

2. Let the matter be listed on 11.12.2023 for final hearing.

4. In this regard, it is to submit that earlier, the APPCB vide letter dated. 13.05.2022 requested the Deputy Director of Mines & Geology and the Tahsildar, Bapulapadu Mandal, Krishna District to provide details of mine lease holders with LoIs who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District for taking necessary action.

5 .It is humbly submitted that the APPCB has submitted a status report to the Hon'ble NGT in O.A. No.177 of 2021 (SZ), vide report dated.16.05.2022 (Annexure-I).

6. Further, it is to submit that the APPCB vide letters dated.30.11.2022 has again requested the Deputy Director of Mines & Geology and the Tahsildar, Bapulapadu Mandal, Krishna District to provide details of mine lease holders with LoIs who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District for taking necessary action (Annexure-II).

7. It is to submit that the Deputy Director of Mines & Geology, Vijayawada, vide letter dated.13.12.2022 has forwarded the detailed report of the Assistant Director of Mines & Geology, Vijayawada. As per the report, excavation of gravel carried in an extent of 3.41 Acres at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District and the total quantity excavated is 33,778.5 Cu.ms. (Annexure-III).

8. Further, it was informed that the excavation of gravel carried without permissions from the concerned authorities. The Assistant Director, Mines & Geology has issued a show cause notice to the land owners for excavation of gravel without permission from the concerned authorities and the Assistant Director, Mines & Geology Department, Vijayawada vide notice dated.28.10.2021 issued demand notice to Sri Chinnala Ganga Raju to pay an amount of Rs.1,62,81,687/- towards normal Seigniorage fee along with 10 times penalty, DMF and MERIT under Rule 26 of APMMC Rules, 1966. Further, the Assistant Director, Mines & Geology Department, Vijayawada has issued a modified demand notice to Sri Chinnala Ganga Raju to pay an amount of Rs.1,77,48,069/- towards Seigniorage fee.

9. It is to humbly submit that the APPCB has not issued Consent To Establishment (CTE) and Consent To Operate (CTO) to the gravel mining carried at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District, A.P.

10. This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Place : Vijayawada

Dt.22.02.2024

Final
..22/2
Environmental Engineer
APPCB, Regional Office, Vijayawada
ENVIRONMENTAL ENGINEER
A.P.Pollution Control Board
Regional Office, Vijayawada

Item No.16:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 177 of 2021(SZ)

IN THE MATTER OF:

Tribunal on its own motion SUOMOTU based on the News item published in Eenadu Telugu News Paper, Andhra Pradesh, Krishna District, Amaravathi Edition, dated: 15-07-2021, under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli".

And

The Chief Secretary to Government of A.P.
and Ors.

...Respondent(s)

Date of hearing: 30.11.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.

ORDER

1. The learned counsel appearing for the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology would submit that she has got certain instructions and seeks time to file a report.
2. Let the matter be listed on 11.12.2023 for final hearing.

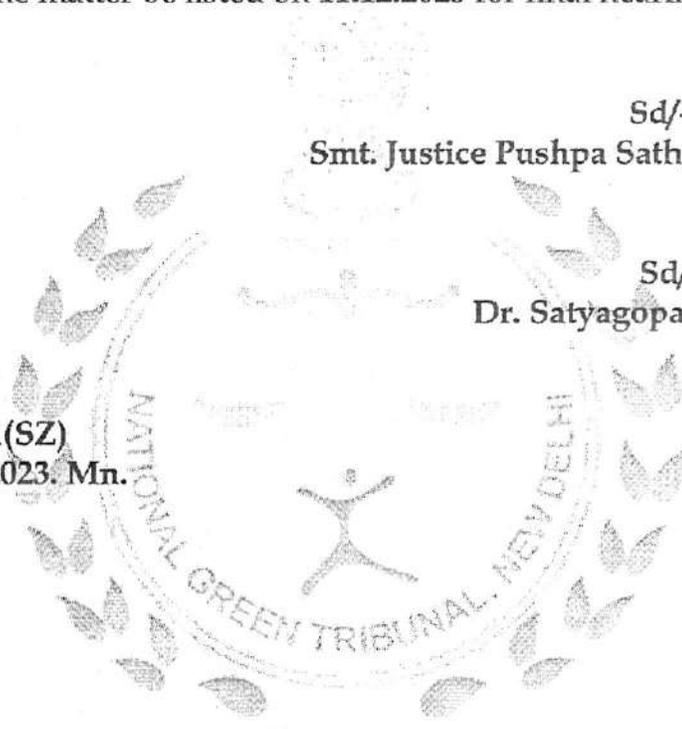
Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.177/2021(SZ)
30th November, 2023. Mn.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN COMPLIANCE WITH THE ORDER DATED.17.02.2022 IN O.A. NO.177 OF 2021 (SZ).

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2.	Copy of the Hon'ble N.G.T. Order dated. 17.02.2022.	6-8
3.	Copy of report submitted by the Asst. Director of Mines & Geology Department, Vijayawada to the Director, Mines & Geology Department, Ibrahimpatnam dated.29.10.2021.	9-13
4.	Copies of letters addressed to Dy. Director of , Mines & Geology Department, Ibrahimpatnam, NTR District and Tahasildar, Bapulapadu Village & Mandal, NTR District.	14

Date.16.05.2022


Environmental Engineer
A.P.P.C.B.E.C., P.J.A.

ACTION TAKEN REPORT OF A.P. POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE HON'BLE N.G.T. ORDER DATED. 17.02.2022 IN THE MATTER OF O.A. NO.177 OF 2021 (SZ) TAKEN UP IN SUO MOTU BY THE HON'BLE N.G.T., CHENNAI.

Orders of the Hon'ble National Green Tribunal

The Hon'ble N.G.T., Southern Bench, Chennai in Original Application No.177 of 2021 (SZ) taken up in Suo Motu verses Chief Secretary of State of Andhra Pradesh vide Order dated.17.02.2022 has directed

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.

5.It is not known as o whether any proceedings have been initiated by the respective Departments.

6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7.The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.

The case was originally posted to 09.11.2021 for appearance of 6th respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.

Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6th respondent as well. So service is complete.

The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before 17.03.2022 by e-filing in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environmental Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.

For consideration of further report, post on 17.03.2022."

I. Compliance to the Hon'ble N.G.T. directions vide order dated.17.02.2022 is as furnished below:

Sl.No.	Observations made by the Hon'ble N.G.T.	Compliance made by the Board.
1.	<p>As per order dated 13.09.2021, this Tribunal had considered the report of the 4th respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:-</p> <p><i>"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.</i></p> <p><i>5. It is not known as to whether any proceedings have been initiated by the respective Departments.</i></p>	<p>4. Environmental Engineer, APPCB, RO, Vijayawada have inspected the mining area on 04.09.2021 along with the Revenue officials.</p> <p>As per this office records, RO, Vijayawada had not issued CFE / CFO of the Board to the Gravel mining unit located at Sy.No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District, as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.</p> <p>5. As per the report of AD, Mines & Geology, Vijayawada submitted to the Director, Mines & Geology Department, Vijayawada, NTR District, a Demand notice issued to Sri Chinnala Gangaraju and Sri Chinnala Narasayya S/o. Sri Subbaiah to pay an amount of Rs. 1,62,81,687/- but they failed to recover penalty, as soon on receipt of information about descendents of Sri Chinnala Narasayya S/o. Sri Subbaiah from the Tahsildar. They will initiate necessary action (Copy of the report enclosed).</p> <p>EE, APPCB, RO, Vijayawada addressed letters to DD, Mines & Geology Department, Vijayawada and Tahasildar, Bapulapadu Mandal, NTR District to provide details of mine lease holders with Lols, who involved in the illegal mining activities at Sy.Nos.11 & 12 of Mallavalli (V), Bapulapadu (M), NTR District (Old Krishna District) to initiate necessary action in compliance with the Hon'ble N.G.T directions. Copies of letters enclosed for kind perusal.</p>

Sl.No.	Observations made by the Hon'ble N.G.T.	Compliance made by the Board.
	<p>6. The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.</p> <p>7. The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.</p> <p>8. The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.</p>	<p>6. —</p> <p>7. —</p> <p>8. —</p>
2.	<p>The case was originally posted to 09.11.2021 for appearance of 6th respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.</p>	---
3.	<p>Mrs. Maduri Donti Reddy submitted that she is also appearing for additional 6th respondent as well. So service is complete.</p>	---
4.	<p>The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before 17.03.2022 by e-filing in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.</p>	---
5.	<p>The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environmental Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.</p>	---
6.	<p>For consideration of further report, post on 17.03.2022.</p>	---

This office addressed letters to the DD, Mines & Geology Department, Vijayawada and Tahasildar, Bapulapadu Mandal, NTR District to provide details of Mine lease holders with details of Lols who involved in the illegal mining activities at Sy.Nos.11 & 12 of Mallavalli (V), Bapulapadu (M), NTR District (Old Krishna District), as this office has not issued CFE / CFO of the Board to initiate necessary action under the relevant provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, in compliance with the Hon'ble N.G.T directions.


Environmental Engineer
A.P.C.B.E.O., VJA.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakalurgu Officers' Colony, Gurunanak Nagar,
 Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.N.G.T.O.A.No.177/PCB/RO-VJA/2022-153

Date.13.05.2022

To
 The Deputy Director,
 Mines & Geology Department,
 Ibrahimpatnam,
 NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T., Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T., Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4th respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:

4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.
5. It is not known as to whether any proceedings have been initiated by the respective Departments.
6. The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.
7. The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
8. The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.

In this regard, it is requested to provide details of Mine lease holders with Lots who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,


 ENVIRONMENTAL ENGINEER

Copy submitted to the Collector & District Magistrate, NTR District for your kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.

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Ph.No: 0866-2543542

Lr.No.N.G.T.O.A.No.177/PCB/RO-VJA/2022-156

Date.13.05.2022

To
The Tahasildar,
Bapulapadu Village & Mandal,
NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T., Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T., Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4th respondent dated 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:

4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.
5. It is not known as to whether any proceedings have been initiated by the respective Departments.
6. The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.
7. The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
8. The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed.

In this regard, it is requested to provide details of Mine lease holders with Lots who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,


ENVIRONMENTAL ENGINEER

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.

Item No.35:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 177 of 2021 (SZ)
(Through Video Conference)

IN THE MATTER OF

Tribunal on its own motion

Suo Motu based on the news item published in

Eenadu Telugu News Paper, Andhra Pradesh, Krishna District,
Amaravathi Edition, dt. 15.07.2021

"Gravel Mining Mafia Eye Gravel in Mallavalli"

And

The Chief Secretary of Andhra Pradesh,
1st Block, 1st Floor, Interim Government Complex,
A.P. A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237 and others.

...Respondent(s)

Date of hearing: 17.02.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu by Court

For Respondent(s): Mrs. Maduri Donti Reddy for R1 to R7.

ORDER

1. As per order dated 13.09.2021, this Tribunal had considered the report of

the 4th respondent dated 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:-

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.

5. It is not known as to whether any proceedings have been initiated by the respective Departments.

6. The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7. The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8. The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed."

2. The case was originally posted to 09.11.2021 for appearance of 6th

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respondent, completion of pleadings and also for consideration of further report. Thereafter, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today as per notification dated 24.01.2022.

3. Mrs. Maduri Danti Reddy submitted that she is also appearing for additional 6th respondent as well. So service is complete.
4. The learned counsel appearing for the respondents wanted some more time to file the action taken report and they are directed to submit the further action report to this Tribunal on or before 17.03.2022 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.
5. The Registry is directed to communicate this order to the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board and Andhra Pradesh State Level Environment Impact Assessment Authority by e-mail immediately for their information and also for compliance of the direction.
6. For consideration of further report, post on 17.03.2022.

.....Sd/.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No. 177/2021
17.02.2022. Sr.

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GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
B Ravi Kanth, M.Sc.Tech.,
Asst. Director of Mines & Geology,
Vijayawada.

To
The Director of Mines & Geology,
Ibrahimpatnam.

Letter No.2198/NGT/2021, Dated: 29-10-2021

Sir,
Sub:- Mines & Minerals - O/o Assistant Director of Mines & Geology, Vijayawada -
The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued
following order in O.A. No 177 of 2021, Suo Motu based on News Item
published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition,
dated 15-07-2021 under the Caption 'వెలవల్లి గ్రామం పై పరిశోధన నివేదిక' (Mallavalli
Gravel Pit Mafia Padaga) - Latest report submitted - Regarding.

- Ref:-
1. Orders in O.A. No 177 of 2021 of Hon'ble National Green Tribunal (NGT), South Zone, Chennai.
 2. Rc.No:D4/1949/2021, Dt:21.08.2021 of the District Collector, Krishna, instructions issued in 177 of 2021.
 3. Letter No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Ibrahimpatnam.
 4. Proceedings No 489498/D6/2021 dated 26-08-2021 of Director of Mines and Geology, Vijayawada.
 5. Rc.D4/1949/2021, Dated:28.08.2021 of Collector and District Magistrate, Krishna Machilipatnam.
 6. Lr.No.CB/Supdt/NTPA/HRK/775th, Dated:31.08.2021 of Superintendent Engineer, Irrigation circle, Vijayawada
 7. Rc.D4/1949/2021, Dated:02.09.2021 of Collector and District Magistrate, Krishna Machilipatnam
 8. Joint. Committee report Dt: 03.09.2021 on NGT Order in O.A.No.177/2021.
 9. This office Show Cause Notice No.2198-1/NGT/2021, dated:03.0.2021 to the Sri Chinnala Gangaraju.
 10. This office Show Cause Notice No.2198-2/NGT/2021, dated:03.0.2021 to the Sri Chinnala Narasayya.
 11. This office Lr.No.2198/NGT/2021, Dt:29.09.2021 addressed to the Tahsildar.
 12. This office Lr.No.2198/NGT/2021, Dt:22.10.2021 addressed to the Tahsildar.
 13. This office Demand Notice:2198/NGT/2021-1, Dt:28.10.2021 to Sri Chinnala Gangaraju.

-: ooo:-

I invite kind attention to the subject and reference cited and informed Hon'ble National Green Tribunal(NGT), South zone, Chennai has issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu News paper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'వెలవల్లి గ్రామం పై పరిశోధన నివేదిక' (Mallavalli Gravel Pit Mafia Padaga) and directed to constitute a team comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submit the detailed report through the reference 1st cited.

In the reference 2nd cited, the Collector & District Magistrate, Krishna has directed to this office through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report

Through the reference 3rd cited, the Director of Mines and Geology, Vijayawada has requested the 1. The Collector and District Magistrate, Krishna. District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

Through the reference 4th cited, the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

Through the reference 5th cited, the Collector and District Magistrate, Krishna district, Machilipatnam has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzvidu, Mobile No: 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

Through the reference 6th cited, Superintending Engineer, Irrigation Department, Vijayawada has nominated Sri B Bharu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

In this connection the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report.

As per the committee report, the committee has inspected APIC lands located in Sy.No.11 and also the lands adjacent to the APIC lands on 03.09.2021. The Tahsildar, Mallavalli has issued advance possession certificate to the APIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E

27

b.	16° 41' 34.85"N	80° 52' 38.75"E
c.	16° 41' 34.07"N	80° 52' 36.38"E
d.	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapatlapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archaean to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (Khondalites, Charnockites & Gneissic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzvidu, Bapatlapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,779.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11, & 12 of Mallavalli Village, Bapulapadu Mandal, under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through Rs.no.16B of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21, 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

Through the reference 9th & 10th cited, the Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966.

Through the reference 11th cited, this office has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri Chinnala Gangaraju has been returned by the Postal Authorities due to party refused to take and also inform the Descendants of Sri Chinnala Narasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.

Further, this office has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri Chinnala Narasayya and submitted Death Certificate.

Through the reference 12th cited, this office has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri Chinnala Narasayya so as to serve the notice to Descendants of the diseased person Sri Chinnala Narasayya.

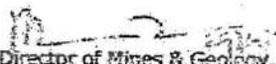
39

Through the reference 13th cited, this office has issued Demand Notice to Sri Chinnala Gangaraju and directed to pay an amount of Rs.1,52,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty Seven Rupees Only) towards normal S. fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1956 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1964 (Act-33 of 1964).

Soon after the receipt of the information regarding descendents of Sri Chinnala Narasayya from the Tahsildar this office will initiate necessary action in this matter.

This is submitted for favor of information and further necessary action.

Yours faithfully,


Asst. Director of Mines & Geology,
Vijayawada.

Encl. As above

Copy submitted to the Collector and District Magistrate, Krishna Machilipatnam for favour of information.

Copy submitted to the Deputy Director of Mines & Geology, Vijayawada for favour of information

Copy submitted to the Sub Collector, Vijayawada, for favour of information

Copy submitted to the Revenue Divisional Officer, Nuzvidu for favour of information.

Copy submitted to the Superintending engineer, Irrigation Circle Vijayawada for favour of information

Copy submitted to the Executive Engineer and River Conservator, Krishna Central Division, Vijayawada for favour of information.

Copy to the Tahsildar, Bapulapadu Mandal for information.



ANNEXURE-II
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

30

Plot No.41, Sri Kanakadurga Officers' Colony, Gurumanak Road, Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.O.A.NO.177/PCB/RO-VJA/2022-1023

Date.30.11.2022

To

The Deputy Director,
Mines & Geology Department,
Vijayawada,
NTR District.

Sir,

Sub: APPCB-RO-VJA- The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) - Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District - Copy of the order communicated for compliance - Certain information - Requested for taking necessary action - Reg.

- Ref: 1. T.O. Lr.No. N.G.T. O.A. No.177/PCB/RO-VJA/2022-153, Dt.13.05.2022. letter addressed to the Deputy Director, Mines & Geology Department.
2. The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ).
3. E.mail message received from SEE (Legal), BO, Vijayawada on 28.11.2022.

It is to submit that this office is in receipt of copy of the Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) issued in Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District.

An extract of the order is furnished as below:

1. This matter has been adjourned periodically at the request of the learned counsel appearing for respondents nos.1 to 7. After May 2022, there is no constructive progress in this page.
2. Even the compensation levied against one Chinnala Narasayya has not yet been recovered, as it is stated that he is dead. He died on 03.09.2021, but till today, no action has been taken to recover the amount from the legal heirs. Regarding the other violators, there is nothing on record to say what action has been taken by the authorities.
3. Let the comprehensive report be filed to enable us to close this matter.
4. Post the matter on 20.12.2022.

Earlier, this office had addressed letter to the Deputy Director, Mines & Geology Department, NTR District to provide requisite information about the details of Lots involved in the above said illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District, which is not yet received, as no information pertaining to the above said mining activity is not available in this office records, as this office had not issued any CTE / CTO of the Board to the persons involved in the above said mining activities.

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Therefore, it is requested to provide requisite information on the points mentioned in the order of the Hon'ble N.G.T. and also the details of Lols issued who were involved in the illegal mining operations, in order to initiate necessary action, in compliance with the Hon'ble N.G.T. Order.

Encl:A/a.


ENVIRONMENTAL ENGINEER
30/11/2022

Copy submitted to

1. The JCEE, APPCB, ZO, Vijayawada for kind information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 520 008.

32

Ph.No: 0866-2543542

Lr.No.O.A.NO.177/PCB/RO-VJA/2022-1024

Date.30.11.2022

To

The Tahasildar,
Bapulapadu (V&M),
Krishna District

Sir,

Sub: APPCB-RO-VJA- The Hon'ble N.G.T. Order dated.23.11.2022 in O.A. No.177 of 2021 (SZ) - Suo motu matter in the matters of Gravel mining in Mallavalli (V), Bapulapadu (M), Krishna District - Copy of the order communicated for compliance - Certain information - Requested for taking necessary action - Reg.

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3. Let the comprehensive report be filed to enable us to close this matter.
4. Post the matter on 20.12.2022".

Earlier, this office had addressed letter to the Tahasildar, Bapulapadu (V&M), Krishna District about the details of Lols who involved in the above said illegal mining activity at Sy.No.11 & 12 of Mallavalli (V), Bapulapadu (M), Krishna District, which is not yet received, as no information pertaining to the above said mining activity is not available in this office records, as this office had not issued any CTE / CTO of the Board to the persons involved in the above said mining activities.

Therefore, it is requested to provide requisite information on the points mentioned in the order of the Hon'ble N.G.T. and also the details of Lols issued who were involved in the illegal mining operations, in order to initiate necessary action, in compliance with the Hon'ble N.G.T. Order.

Encl:A/a.


ENVIRONMENTAL ENGINEER
30/11/2022

Copy submitted to

1. The JCEE, APPCB, ZO, Vijayawada for kind information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.

Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పాదగా' (Mallavalli Gravel Pai Mafia Padaga) and directed to constitute a team comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, if there is any violation found and also directed the committee to examine the points in O.A. No. 177/2021 and submitted the detailed report through the reference 1st cited.

In the reference 2nd cited, the Collector & District Magistrate, Krishna has directed to this office through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report

Through the reference 3rd cited, the Director of Mines and Geology, Vijayawada has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

Through the reference 4th cited, the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

Through the reference 5th cited, the Collector and District Magistrate, Krishna district, Machilipatnam has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzividu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

Through the reference 6th cited, Superintending Engineer, Irrigation Department, Vijayawada has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

In this connection the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report.

As per the committee report, the committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Mallavalli has issued advance possession certificate to the APIIC and handedover the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has

observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

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b	16° 41' 34.85"N	80° 52' 38.75"E
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d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

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5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

Sl. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
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5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

36

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

Through the reference 9th & 10th cited, the Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966.

Through the reference 11th cited, this office has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri Chinnala Gangaraju has been returned by the Postal Authorities due to party refused to take and also informed Descendants of Sri Chinnala Narasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.

Further, this office has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri Chinnala Narasayya and submitted Death Certificate.

Through the reference 12th cited, this office has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri

(37)

Chinnala Narasayya so as to serve the notice to Descendants of the diseased person Sri Chinnala Narasayya.

Through the reference 13th cited, this office has issued a Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMCM Rules, 1966 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-II of 1864). This demand notice was suppressed due to the nonaccountability of the Consideration Fee. On aforesaid facts and the latest report /Information submitted by this office to the Director of Mines & Geology, Ibrahimpatnam vide ref.14th Cited.

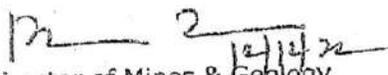
Through the reference 15th cited, this office has issued a modified Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,77,48,069- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee(NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee(100%on NSF) under Rule, 26. of APMCM Rules, 1966 within 15 days from date of receipt of the Demand Notice and to submit the original challans to this office. Which failing action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act, 1864 (Act-II of 1864). But, the defaulter refused to take the Demand Notice; hence the postal authorities returned the notice to the sender.

Through the references 16th & 17th Cited, this office has addressed a letter to the Tahsildar, Bapulapadu requesting to kindly serve the Demand Notice to Sri Chinnala Ganga Raju through the concerned Village Revenue Officer and take the acknowledgment.

Soon after the receipt of the information regarding the descendants of Sri Chinnala Narasayya from the Tahsildar, Bapulapadu this office will initiate necessary action in this matter.

This is submitted for favor of information and further necessary action.

Yours faithfully,


Asst. Director of Mines & Geology,
Vijayawada.

Encl. As above

Copy submitted to the Collector and District Magistrate, Krishna Machilipatnam for favour of information.

Copy submitted to the Deputy Director of Mines & Geology, Vijayawada for favour of information

Copy submitted to the Sub Collector, Vijayawada, for favour of information

Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of information.

Copy submitted to the Superintending engineer, Irrigation Circle Vijayawada for favour of information

Copy submitted to the Executive Engineer and River Conservator, Krishna Central Division, Vijayawada for favour of information.

Copy to the Tahsildar, Bapulapadu Mandal for information.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

38

Tuesday, the 10th day of December 2024.

(Through Video Conference)

Original Application No.177 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion **Suo Motu** based on the news item published in Eenadu Telugu Newspaper, Andhra Pradesh, Krishna District, Amaravathi Edition, dated 15.07.2021, titled "**Gravel mining mafia eye gravel in Mallavalli**"

With

- 1) The Chief Secretary to Government of Andhra Pradesh**
1st Block, 1st Floor, Interim Government Complex,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237.
- 2) Special Chief Secretary of Andhra Pradesh**
Department of Environment, Forest, Science and Technology,
4th Block, Ground Floor, Room No.268,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237.
- 3) Special Chief Secretary of Andhra Pradesh**
Department of Industries and Commerce,
2nd Block, Ground Floor, Room No.102,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237.
- 4) The District Collector**
Krishna District,
Collectorate Main Building, Collectorate,
Chilakalapudi, Machilipatnam,
Andhra Pradesh – 521 002.
- 5) The Director**
Department of Mines and Geology,
Sri Anjaneya Towers, D.No.7-104,
B-Block, 5th & 6th Floor, Ibrahimpatnam,
Andhra Pradesh – 521 456.
- 6) State Environment Impact Assessment Authority**
Andhra Pradesh,
Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada – 520 010.

7) Andhra Pradesh Pollution Control Board

Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada – 520 010.

...Respondent(s)

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.

Judgment Reserved on: 05th November, 2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

JUDGEMENT

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The issue relates to an allegation of gravel mining mafia in Mallavali Village as per the news report published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Krishna District, Amaravathi, dated 15.07.2021.

2. It was alleged that the gravel mining mafia had set its eyes on Mallavalli Village in Bapulapadu Mandal in Krishna District. Earlier, Sy. No.11 (Government Lands) in the said village was allotted to Andhra Pradesh Industrial Infrastructure Corporation (APIIC) Limited for excavation of the soil.

3. The newspaper report claims that unauthorized excavations are being carried out in the patta lands bordering the Government lands. It is also claimed that the local officials have become mute spectators even though the large quantity of gravel is being moved by invoking the name of Senior Officers in the district.

4. It is also alleged that the gravel is being used to raise the level of land belonging to industries in the neighbourhood. The government assigned lands in Mallavalli Village and Remalle Village are being sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out the excavations with permits, while others are digging gravel without taking any permits. The huge quantities of gravel have been removed from those areas.

5. It is also mentioned in the newspaper report that they have not even provided a safe distance from the roads which can enhance the possibility of sliding and thereby causing accidents. It is also alleged in the newspaper report that the gravel is being illegally mined and moved daily by trippers and tractors for private use.

6. On going through the allegations reported in the newspaper, as the exploitation of natural resources will have an adverse impact on the environment, the matter was taken up Suo Motu by this Tribunal.

7. In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling in Krishna District, this Tribunal directed a Joint Committee comprising of (1) District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department to inspect the area mentioned in the newspaper report and ascertain as to (i) whether there is any illegal mining going on in the area in question and if so, what is the nature of action taken by the authorities against such violators, (ii) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and (iii) whether any excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation,

including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

8. The Joint Committee has inspected the lands allotted in Sy. No.11 and also adjacent lands allotted to the APIIC on 03.09.2021.

9. The **Director of Mines and Geology** filed a report dated **06.02.2023**, wherein it is stated that the Joint Committee has observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal and at present, no Mining is observed in the area. The site is surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by the existing Coconut Plantation and South by the premises of the existing Fly Ash Bricks Manufacturing Unit.

10. The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in the excavation of gravel without permission as follows:-

S. No	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya Subbaiah S/o	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

11. It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:-

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavate d area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya Subbaiah S/o	12/2A	4.75	0.17	1765.38
5	APIIC Lands, SriChinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

12. Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMMC Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M.

13. It is submitted that the Irrigation Department has reported that the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village. The Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area. As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, no permits have been issued to above

individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental Clearance from MOEF&CC, GoI and CFE & CFO from the Andhra Pradesh Pollution Control Board as required under Section 25 & 26 of the Water Act (Prevention and Control of Pollution) 1974 and under Sections 21 & 22 of the Air (Prevention and Control of Pollution Act) 1981 and amendments thereof.

14. A Show Cause Notice was issued to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why action should not be initiated against him for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities.

15. A Demand Notice was issued to Sri Chinnala Gangaraju with a direction to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal Seigniorage fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice. This demand notice did not include the Consideration Fee.

16. Therefore, the Director of Mines and Geology has issued a modified Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,77,48,069- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee (NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee (100% on NSF) under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and to submit the original challans to this office.

17. An action has also been initiated by the Department of Mines and Geology for the collection of mineral revenue dues from the defaulters under the Revenue Recovery Act, 1864 as per Section 25 of the Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O. (Ms) No.66 Revenue Department (LR Section) dated 02.06.2005.

18. The District Collector – Krishna District in his report dated 13.09.2021 has also reiterated what has already been reported by the Department of Mines and Geology.

19. The APPCB has also filed a report which only reiterates that action has been initiated for recovery of the amounts arrived at by the Department of Mines and Geology for the illegal mining carried out. However, it has been noticed that the APPCB has not imposed any environmental compensation.

20. While the matter was under consideration, it was reported that one of the alleged miners viz., Mr. Chinnala Narasayya passed away and that the show cause notice had been issued to the legal heirs and letter was addressed to the District Registrar, Machilipatanam vide letter dated 10.01.2023.

21. In their report dated 03.11.2024, the Department of Mines and Geology reported that the District Collector and District Magistrate of Krishna District were requested to issue necessary instructions to Tasildhar – Bapulapadu Mandal to recover the amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju S/o. Venkata Ramayya for the illegal excavation and transportation in Sy. No.12/1A, 1B, 1C and 11, over an extent of Acres 3.24 Cents.

22. From the reports received from the Director of Mines and Geology, Joint Committee, District Collector and the APPCB, it is clear that the issues raised in the newspaper are true and that large scale illegal mining was carried out and no action has been taken to prevent the same. Though the quantity of illegal mining carried out and quantity transported have been arrived at and a demand notice dated 01.12.2021 has been issued to Sri

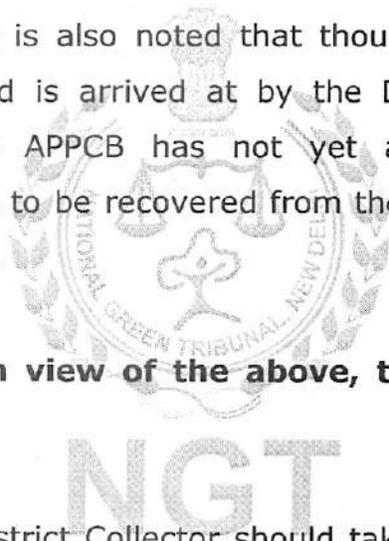
Chinnala Gangaraju to pay an amount of Rs.1,77,48,008/- (Rupees One Crore Seventy Seven Lakhs Forty Eight Thousand and Eight only), the amount has not been recovered so far.

23. Similarly, a show cause notice dated 11.01.2023 has been issued to the family members/legal heir of Late Sri Chinnala Narasayya i.e. (i) Chinnala Koteswaramma (wife), (ii) Chinnala Naresh (son) and (iii) Chinnala Chinni (daughter) for illegal excavation and transportation of gravel, the demand amount has not been recovered.

24. Even though the authorities have initiated the action under the Revenue Recovery Act, the amounts have not been recovered from the defaulters till now.

25. It is also noted that though the quantity of gravel illegally mined is arrived at by the Department of Mines and Geology, the APPCB has not yet arrived at environmental compensation to be recovered from the persons who engaged in illegal mining.

26. In view of the above, the following directions are issued:-

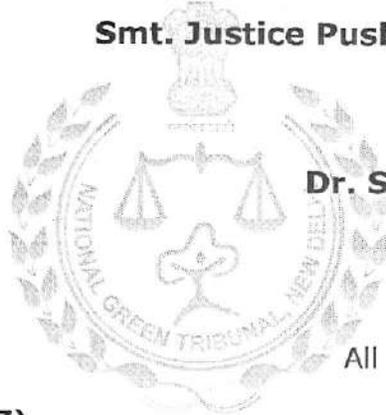
- 
- I.** The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date of this order.
 - II.** The APPCB is directed to arrive at the environmental compensation and recover the same from the persons who have mined the gravel illegally within a period of three months following due process of law.
 - III.** The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake

any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the show cause notice issued by the Department of Mines and Geology and also the environmental compensation to be levied by the APPCB.

IV. The compliance report to be filed by the District Collector within a period of three months.

27. With the above directions, the Original Application [O.A. No.177 of 2021 (SZ)] is disposed of.

**Sd/-
Smt. Justice Pushpa Sathyanarayana, JM**



**Sd/-
Dr. Satyagopal Korlapati, EM**

Internet - Yes/No

All India NGT Reporter - Yes/No

**O.A. No.177/2021 (SZ)
10th December, 2024. Mn.**

NGT



ANNEXURE-VI 47
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony,
Gurunanak Nagar, Vijayawada – 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2024-1032

Date.27.12.2024

To
The Joint Chief Environmental Engineer,
A.P. Pollution Control Board,
Zonal office, Vijayawada.

Sir,

Sub: APPCB-RO-VJA-A case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ)-The Hon'ble N.G.T order dated.10.12.2024 while disposing the case-Levy of Environmental Compensation on illegal mining-Reg.

Ref: 1. Disposal order issued by the Hon'ble N.G.T order dated.10.12.2024 in O.A. No.177 of 2021(SZ).
2. E.mail received from the Head office, Vijayawada on 17.12.2024.

It is to submit that a case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ). The Hon'ble N.G.T has disposed the case on 10.12.2024 with the following directions:

1. *The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.*
2. *The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months the following due process of law.*
3. *The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcase notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.*

In this regard, it is to submit that the issue relates to an allegation of gravel mining mafia in Mallavali Village as per the news report published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Krishna District, Amaravathi dated 15.07.2021.

It was alleged that the gravel mining mafia had set its eyes on Mallavalli Village in Bapulapadu Mandal in Krishna District. Earlier, Sy. No.11 (Government Lands) in the said village was allotted to Andhra Pradesh Industrial Infrastructure Corporation (APIIC) Limited for excavation of the soil.

The newspaper report claims that unauthorized excavations are being carried out in the patta lands bordering the Government lands. It is also claimed that the local officials have become mute spectators even though the large quantity of gravel is being moved by invoking the name of Senior Officers in the District.

In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling in Krishna District, this Tribunal directed a Joint Committee comprising of (1) District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department to inspect the area mentioned in the newspaper report and ascertain as to (i) whether there is any illegal mining going on in the area in question and if so, what is the nature of action taken by the authorities against such violators, (ii) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and (iii) whether any excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation, including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

The Joint Committee has observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal and at present, no Mining is observed in the area. The site is surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by the existing Coconut Plantation and South by the premises of the existing Fly Ash Bricks Manufacturing Unit.

The Joint Committee has inspected the lands allotted in Sy. No.11 and also adjacent lands allotted to the APIIC on 03.09.2021.

Sl.No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
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5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya.	11		Adavi Govt Land	0.36
	Total Excavated Area				3.41

It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
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5	APIIC Lands, SriChinnala Gangaraju S/o. Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33778.5

Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMMC Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M. Copy of the Joint committee inspection report enclosed.

It is to submit that the APPCB has not issued Consent To Establishment (CTE) and Consent To Operate (CTO) to the gravel mining carried at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District, A.P.

In view of the above, it is requested to place the issue in EAC committee meeting to review and to take necessary action on the issue of levy of Environmental Compensation.

Submitted.

Yours faithfully,

Initial
..27/12

ENVIRONMENTAL ENGINEER

Encl:A/a.

Copy submitted to

1. The Collector & District Magistrate, Krishna, Machilipatnam for favour of kind information.
2. The JCEE (Legal), APPCB, BO, Vijayawada for kind information.

Item No.1:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI*****Tuesday, the 10th day of December 2024.***

(Through Video Conference)

Original Application No.177 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion **Suo Motu** based on the news item published in Eenadu Telugu Newspaper, Andhra Pradesh, Krishna District, Amaravathi Edition, dated 15.07.2021, titled "**Gravel mining mafia eye gravel in Mallavalli**"

With

- 1) The Chief Secretary to Government of Andhra Pradesh**
1st Block, 1st Floor, Interim Government Complex,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237.
- 2) Special Chief Secretary of Andhra Pradesh**
Department of Environment, Forest, Science and Technology,
4th Block, Ground Floor, Room No.268,
A.P. Secretariat Office, Velagapudi,
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- 3) Special Chief Secretary of Andhra Pradesh**
Department of Industries and Commerce,
2nd Block, Ground Floor, Room No.102,
A.P. Secretariat Office, Velagapudi,
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- 4) The District Collector**
Krishna District,
Collectorate Main Building, Collectorate,
Chilakalapudi, Machilipatnam,
Andhra Pradesh – 521 002.
- 5) The Director**
Department of Mines and Geology,
Sri Anjaneya Towers, D.No.7-104,
B-Block, 5th & 6th Floor, Ibrahimpatnam,
Andhra Pradesh – 521 456.
- 6) State Environment Impact Assessment Authority**
Andhra Pradesh,
Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada – 520 010.

7) Andhra Pradesh Pollution Control Board

Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada – 520 010.

...Respondent(s)

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.

Judgment Reserved on: 05th November, 2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

JUDGEMENT

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The issue relates to an allegation of gravel mining mafia in Mallavali Village as per the news report published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Krishna District, Amaravathi, dated 15.07.2021.

2. It was alleged that the gravel mining mafia had set its eyes on Mallavalli Village in Bapulapadu Mandal in Krishna District. Earlier, Sy. No.11 (Government Lands) in the said village was allotted to Andhra Pradesh Industrial Infrastructure Corporation (APIIC) Limited for excavation of the soil.

3. The newspaper report claims that unauthorized excavations are being carried out in the patta lands bordering the Government lands. It is also claimed that the local officials have become mute spectators even though the large quantity of gravel is being moved by invoking the name of Senior Officers in the district.

4. It is also alleged that the gravel is being used to raise the level of land belonging to industries in the neighbourhood. The government assigned lands in Mallavalli Village and Remalle Village are being sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out the excavations with permits, while others are digging gravel without taking any permits. The huge quantities of gravel have been removed from those areas.

5. It is also mentioned in the newspaper report that they have not even provided a safe distance from the roads which can enhance the possibility of sliding and thereby causing accidents. It is also alleged in the newspaper report that the gravel is being illegally mined and moved daily by trippers and tractors for private use.

6. On going through the allegations reported in the newspaper, as the exploitation of natural resources will have an adverse impact on the environment, the matter was taken up Suo Motu by this Tribunal.

7. In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling in Krishna District, this Tribunal directed a Joint Committee comprising of (1) District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department to inspect the area mentioned in the newspaper report and ascertain as to (i) whether there is any illegal mining going on in the area in question and if so, what is the nature of action taken by the authorities against such violators, (ii) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and (iii) whether any excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation,

including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

8. The Joint Committee has inspected the lands allotted in Sy. No.11 and also adjacent lands allotted to the APIIC on 03.09.2021.

9. The **Director of Mines and Geology** filed a report dated **06.02.2023**, wherein it is stated that the Joint Committee has observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal and at present, no Mining is observed in the area. The site is surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by the existing Coconut Plantation and South by the premises of the existing Fly Ash Bricks Manufacturing Unit.

10. The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in the excavation of gravel without permission as follows:-

S. No	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya Subbaiah S/o	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

11. It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:-

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya Subbaiah S/o	12/2A	4.75	0.17	1765.38
5	APIIC Lands, SriChinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

12. Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMMC Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M.

13. It is submitted that the Irrigation Department has reported that the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village. The Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area. As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, no permits have been issued to above

individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental Clearance from MOEF&CC, GoI and CFE & CFO from the Andhra Pradesh Pollution Control Board as required under Section 25 & 26 of the Water Act (Prevention and Control of Pollution) 1974 and under Sections 21 & 22 of the Air (Prevention and Control of Pollution Act) 1981 and amendments thereof.

14. A Show Cause Notice was issued to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why action should not be initiated against him for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities.

15. A Demand Notice was issued to Sri Chinnala Gangaraju with a direction to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal Seigniorage fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice. This demand notice did not include the Consideration Fee.

16. Therefore, the Director of Mines and Geology has issued a modified Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,77,48,069/- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee (NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee (100% on NSF) under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and to submit the original challans to this office.

17. An action has also been initiated by the Department of Mines and Geology for the collection of mineral revenue dues from the defaulters under the Revenue Recovery Act, 1864 as per Section 25 of the Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O. (Ms) No.66 Revenue Department (LR Section) dated 02.06.2005.

18. **The District Collector – Krishna District in his report dated 13.09.2021** has also reiterated what has already been reported by the Department of Mines and Geology.

19. The **APPCB has also filed a report** which only reiterates that action has been initiated for recovery of the amounts arrived at by the Department of Mines and Geology for the illegal mining carried out. However, it has been noticed that the APPCB has not imposed any environmental compensation.

20. While the matter was under consideration, it was reported that one of the alleged miners viz., Mr. Chinnala Narasayya passed away and that the show cause notice had been issued to the legal heirs and letter was addressed to the District Registrar, Machilipatanam vide letter dated 10.01.2023.

21. In their **report dated 03.11.2024, the Department of Mines and Geology** reported that the District Collector and District Magistrate of Krishna District were requested to issue necessary instructions to Tasildhar – Bapulapadu Mandal to recover the amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju S/o. Venkata Ramayya for the illegal excavation and transportation in Sy. No.12/1A, 1B, 1C and 11, over an extent of Acres 3.24 Cents.

22. From the reports received from the Director of Mines and Geology, Joint Committee, District Collector and the APPCB, it is clear that the issues raised in the newspaper are true and that large scale illegal mining was carried out and no action has been taken to prevent the same. Though the quantity of illegal mining carried out and quantity transported have been arrived at and a demand notice dated 01.12.2021 has been issued to Sri

Chinnala Gangaraju to pay an amount of Rs.1,77,48,008/- (Rupees One Crore Seventy Seven Lakhs Forty Eight Thousand and Eight only), the amount has not been recovered so far.

23. Similarly, a show cause notice dated 11.01.2023 has been issued to the family members/legal heir of Late Sri Chinnala Narasayya i.e. (i) Chinnala Koteswaramma (wife), (ii) Chinnala Naresh (son) and (iii) Chinnala Chinni (daughter) for illegal excavation and transportation of gravel, the demand amount has not been recovered.

24. Even though the authorities have initiated the action under the Revenue Recovery Act, the amounts have not been recovered from the defaulters till now.

25. It is also noted that though the quantity of gravel illegally mined is arrived at by the Department of Mines and Geology, the APPCB has not yet arrived at environmental compensation to be recovered from the persons who engaged in illegal mining.

26. In view of the above, the following directions are issued:-

- I.** The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date of this order.
- II.** The APPCB is directed to arrive at the environmental compensation and recover the same from the persons who have mined the gravel illegally within a period of three months following due process of law.
- III.** The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake

any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the show cause notice issued by the Department of Mines and Geology and also the environmental compensation to be levied by the APPCB.

IV. The compliance report to be filed by the District Collector within a period of three months.

27. With the above directions, the Original Application [O.A. No.177 of 2021 (SZ)] is disposed of.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

Internet - Yes/No

All India NGT Reporter - Yes/No

O.A. No.177/2021 (SZ)
10th December, 2024. Mn.

Annexure - 7

JOINT COMMITTEE REPORT ON NGT ORDER IN O.A.No.177/2021

The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order In O.A. No 177 of 2021 Sue Moto based on News Item published In Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'పల్లవల్లి గ్రావల్ పై మాఫియా పదన' (Mallavalli Gravel Pai Mafia Padaga).

It is alleged in the newspaper report that the gravel mining has its eyes on Mallavalli in Bapulapadu Mandal in Krishna District, where the soil is being excavated. Prior to the allotment to Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC), it was customary to excavate government land at Survey no.11. Unauthorized excavations have been going on for the past few days in the patta and bordering it recently. Local officials have become mute spectators as large quantities of gravel are being moved by invoking the names of the senior officers in the District. The gravel is being used to raise the level of lands belonging to Industries in the neighborhood. The Govt assigned lands in Mallavalli and Remalle are being used sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out excavations with permits, while others are digging gravel without taking any permits. The huge quantity of gravel have been removed from those areas.

Orders in O.A. No 177 of 2021

"In order to ascertain the genuineness of the allegations made and also alleged violations and since this area is also falling Krishna District. So we feel that the same committee which has been appointed in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report, so that this Tribunal can dispose of both the cases by a common order".

The Hon'ble National Green Tribunal also directed the committee to ascertain the following

- I. Whether there any illegal gravel mining is going on in that area in question, if so, what is the nature is so, what is the nature of action taken by the authorities against such violations.
- II. Whether the gravel mining is being carried out in that area with necessary permissions and clearances if any required for that purpose by authorities against such violations.
- III. Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulations.

The Director of Mines and Geology, Ibrahimpatnam vide Lr.No 489498/D6/2021 dated 26-08-2021 has requested the Collector and District Magistrate, Krishna District, Superintending Engineer, Public works Department, Vijayawada and Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the

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respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No176& 177 of 2021.

The Director of Mines and Geology, Ibrahimpatnam vide Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No 176& 177 of 2021.Further, Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Minesand Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection report.

The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

To comply the Hon'ble NGT Orders and instructions of the Director of Mines & Geology, Ibrahimpatnam for submission of factual report of the Joint Committee and 1st meeting is proposed on 01.09.2021 for preparation of Road map for completion of Joint inspection report.

The Collector and District Magistrate Krishna, Machilipatnam vide Lr.No. Rc.D4/1949/2021, Dated:28.08.2021 constituted a committee with the following officers

- 1. Revenue Divisional Officer, Nuzvidu, Mobile No. 9849903964
- 2. Superintending Engineer, Irrigation Department, Vijayawada, Mobile No. 7901093099.
- 3. Assistant Director of Mines & Geology, Vijayawada, Mobile No. 9100688838

Directed the committee to inspect the area personally and submit the joint committee report in detail on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

The Superintending Engineer, Irrigation Department, Vijayawada vide Lr.No.CB/Supdt/NTPA/HRK/775^M, Dated:31.08.2021 has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

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The Joint Committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Bapulapadu has issued advance possession certificate to the APIIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent In Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzvidu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below,

S. No	Name of Land Owner / Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cumm
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/10	7.70	1.80	14612.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/11	3.30	0.75	6237.33
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.95	0.73	7167.83
4	Sri Chinnala Narasayya S/o Subbala	12/2A	4.75	0.17	1765.36
5	APMC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33776.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Polichintala Project Circle, Visakhapatnam has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CMSCD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.S.no.16B of Anantasagaram Village of Agilipalli Mandal and entering into Sy.No.12 of mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

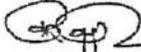
Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

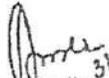
As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21/22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum. The Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbalaah to explain the reasons why the action should not be Initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C,11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966. The Environmental compensation will be levied on the respondent after obtaining required parameters from the concerned authorities.

Soon after receipt of the explanation received from the individuals necessary action will be initiated against the individuals who are involved in Illegal excavation of Gravel in Sy.No.11 & 12 of Mallavalli Village of Bapulapadu Mandal as per Rules in force.


3/9/2021
Revenue Divisional Officer,
Nuzvidu


3/9/21
Superintending Engineer,
Irrigation Circle,
Vijayawada


3/9/21
Assistant Director of Mines
& Geology, Vijayawada

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ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony,
Gurunanak Nagar, Vijayawada – 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2025-1161

Date.27.01.2025

To
The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

Sir,

Sub: APPCB-RO-VJA-A case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ)-The Hon'ble N.G.T order dated.10.12.2024 while disposing the case-Levy of Environmental Compensation on illegal mining-Reg.

- Ref: 1. Disposal order issued by the Hon'ble N.G.T order dated.10.12.2024 in O.A. No.177 of 2021(SZ).
2. E.mail received from the Head office, Vijayawada on 17.12.2024.
3. T.O. Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2024-1032, Dt.27.12.2024, report submitted to the Zonal office, Vijayawada.
4. E.mail received from the ZO, Vijayawada on 06.01.2025.

It is to submit that a case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ).

The APPCB represented by the Chairman as one of the Respondent in the above case. After filing the case, a Joint inspection conducted by the officials of the APPCB, RO, Vijayawada along with the Revenue officials on 04.09.2021. Further, the Board officials have inspected on 07.03.2022 and submitted a detailed report to the Head office, Vijayawada on 15.03.2022.

The Board has requested the Tahsildar, Bapulapadu Mandal and the Deputy Director, Mines & Geology Department, Krishna District on 13.05.2022 to provide details of the mine lease holders to involve in the illegal mining as the Board has not issued CTE / CTOs to the gravel mining carrying at Mallavalli village. Copy enclosed.

The Board has submitted status report to the Hon'ble N.G.T (SZ) on 16.05.2022.

This office has again requested the Tahsildar, Bapulapadu Mandal and the Deputy Director, Mines & Geology Department, Krishna District on 30.11.2022 for submission of the Lols issued to the person who involved in the illegal mining.

The Board has submitted status report to the Hon'ble N.G.T (SZ) on 12.02.2024.

The Hon'ble N.G.T has disposed the case on 10.12.2024 with the following directions:

1. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.
2. The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months the following due process of law.

3. *The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcause notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.*

In this regard, it is to submit that the issue relates to an allegation of gravel mining mafia in Mallavali Village as per the news report published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Krishna District, Amaravathi dated 15.07.2021.

It was alleged that the gravel mining mafia had set its eyes on Mallavalli Village in Bapulapadu Mandal in Krishna District. Earlier, Sy. No.11 (Government Lands) in the said village was allotted to Andhra Pradesh Industrial Infrastructure Corporation (APIIC) Limited for excavation of the soil.

The newspaper report claims that unauthorized excavations are being carried out in the patta lands bordering the Government lands. It is also claimed that the local officials have become mute spectators even though the large quantity of gravel is being moved by invoking the name of Senior Officers in the District.

In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling in Krishna District, this Tribunal directed a Joint Committee comprising of (1) District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department to inspect the area mentioned in the newspaper report and ascertain as to (i) whether there is any illegal mining going on in the area in question and if so, what is the nature of action taken by the authorities against such violators, (ii) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and (iii) whether any excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation, including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

The Joint Committee has observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal and at present, no Mining is observed in the area. The site is surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by the existing Coconut Plantation and South by the premises of the existing Fly Ash Bricks Manufacturing Unit.

The Joint Committee has inspected the lands allotted in Sy. No.11 and also adjacent lands allotted to the APIIC on 03.09.2021.

Sl.No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya.	11		Adavi Govt Land	0.36
	Total Excavated Area				3.41

66

It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya, S/o. Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, SriChinnala Gangaraju S/o. Venkata Ramayya	11		0.36	3970.10
	Total Quantity Excavated				33778.5

Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMMC Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M. Copy of the Joint committee inspection report enclosed.

It is to submit that the APPCB has not issued Consent To Establishment (CTE) and Consent To Operate (CTO) to the gravel mining carried at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District, A.P.

This office has submitted a report to the Zonal office, Vijayawada on 27.12.2024 with a request to place the issue in EAC committee meeting to review and to take necessary action on the issue of levy of Environmental Compensation.

The ZO, Vijayawada has informed that the mining activity comes under purview of Board office, Vijayawada and directed the RO, Vijayawada on 06.01.2025 to send detailed report to the Board office, Vijayawada for taking further necessary action.

In view of the above, it is requested to review the issue for levy of Environmental Compensation on illegal mining activity.

Submitted.

Yours faithfully,

PASUPULA SRINIVASA RAO Digitally signed by PASUPULA SRINIVASA RAO
Date: 2025.01.27 18:45:40 +05'30'

ENVIRONMENTAL ENGINEER

Encl:A/a.

Copy submitted to

1. The JCEE (ECS), APPCB, BO, Vijayawada for kind information.
2. The JCEE (Legal), APPCB, BO, Vijayawada for kind information.
3. The JCEE, APPCB, ZO, Vijayawada for kind information.

67



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony,
Gurunanak Nagar, Vijayawada – 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2024-1032

Date.27.12.2024

To
The Joint Chief Environmental Engineer,
A.P. Pollution Control Board,
Zonal office, Vijayawada.

Sir,

Sub: APPCB-RO-VJA-A case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ)-The Hon'ble N.G.T order dated.10.12.2024 while disposing the case-Levy of Environmental Compensation on illegal mining-Reg.

Ref: 1. Disposal order issued by the Hon'ble N.G.T order dated.10.12.2024 in O.A. No.177 of 2021(SZ).
2. E.mail received from the Head office, Vijayawada on 17.12.2024.

It is to submit that a case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ). The Hon'ble N.G.T has disposed the case on 10.12.2024 with the following directions:

- 1. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.*
- 2. The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months the following due process of law.*
- 3. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcause notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.*

In this regard, it is to submit that the issue relates to an allegation of gravel mining mafia in Mallavali Village as per the news report published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Krishna District, Amaravathi dated 15.07.2021.

It was alleged that the gravel mining mafia had set its eyes on Mallavalli Village in Bapulapadu Mandal in Krishna District. Earlier, Sy. No.11 (Government Lands) in the said village was allotted to Andhra Pradesh Industrial Infrastructure Corporation (APIIC) Limited for excavation of the soil.

The newspaper report claims that unauthorized excavations are being carried out in the patta lands bordering the Government lands. It is also claimed that the local officials have become mute spectators even though the large quantity of gravel is being moved by invoking the name of Senior Officers in the District.

In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling in Krishna District, this Tribunal directed a Joint Committee comprising of (1) District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department to inspect the area mentioned in the newspaper report and ascertain as to (i) whether there is any illegal mining going on in the area in question and if so, what is the nature of action taken by the authorities against such violators, (ii) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and (iii) whether any excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation, including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

The Joint Committee has observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal and at present, no Mining is observed in the area. The site is surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by the existing Coconut Plantation and South by the premises of the existing Fly Ash Bricks Manufacturing Unit.

The Joint Committee has inspected the lands allotted in Sy. No.11 and also adjacent lands allotted to the APIIC on 03.09.2021.

Sl.No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya.	11		Adavi Govt Land	0.36
	Total Excavated Area				3.41

It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1B	3.30	0.75	6,237.43

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
3	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya, S/o. Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, SriChinnala Gangaraju S/o. Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33778.5

Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMMC Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M. Copy of the Joint committee inspection report enclosed.

It is to submit that the APPCB has not issued Consent To Establishment (CTE) and Consent To Operate (CTO) to the gravel mining carried at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District, A.P.

In view of the above, it is requested to place the issue in EAC committee meeting to review and to take necessary action on the issue of levy of Environmental Compensation.

Submitted.

Yours faithfully,

Initial
27/12

ENVIRONMENTAL ENGINEER

Encl:A/a.

Copy submitted to

1. The Collector & District Magistrate, Krishna, Machilipatnam for favour of kind information.
2. The JCEE (Legal), APPCB, BO, Vijayawada for kind information.

Item No.1:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI*****Tuesday, the 10th day of December 2024.***

(Through Video Conference)

Original Application No.177 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion **Suo Motu** based on the news item published in Eenadu Telugu Newspaper, Andhra Pradesh, Krishna District, Amaravathi Edition, dated 15.07.2021, titled "**Gravel mining mafia eye gravel in Mallavalli**"

With

- 1) The Chief Secretary to Government of Andhra Pradesh**
1st Block, 1st Floor, Interim Government Complex,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237.
- 2) Special Chief Secretary of Andhra Pradesh**
Department of Environment, Forest, Science and Technology,
4th Block, Ground Floor, Room No.268,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237.
- 3) Special Chief Secretary of Andhra Pradesh**
Department of Industries and Commerce,
2nd Block, Ground Floor, Room No.102,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237.
- 4) The District Collector**
Krishna District,
Collectorate Main Building, Collectorate,
Chilakalapudi, Machilipatnam,
Andhra Pradesh – 521 002.
- 5) The Director**
Department of Mines and Geology,
Sri Anjaneya Towers, D.No.7-104,
B-Block, 5th & 6th Floor, Ibrahimpatnam,
Andhra Pradesh – 521 456.
- 6) State Environment Impact Assessment Authority**
Andhra Pradesh,
Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada – 520 010.

7) Andhra Pradesh Pollution Control Board

Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada – 520 010.

...Respondent(s)

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.

Judgment Reserved on: 05th November, 2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

J U D G E M E N T

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The issue relates to an allegation of gravel mining mafia in Mallavali Village as per the news report published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Krishna District, Amaravathi, dated 15.07.2021.
2. It was alleged that the gravel mining mafia had set its eyes on Mallavali Village in Bapulapadu Mandal in Krishna District. Earlier, Sy. No.11 (Government Lands) in the said village was allotted to Andhra Pradesh Industrial Infrastructure Corporation (APIIC) Limited for excavation of the soil.
3. The newspaper report claims that unauthorized excavations are being carried out in the patta lands bordering the Government lands. It is also claimed that the local officials have become mute spectators even though the large quantity of gravel is being moved by invoking the name of Senior Officers in the district.

4. It is also alleged that the gravel is being used to raise the level of land belonging to industries in the neighbourhood. The government assigned lands in Mallavalli Village and Remalle Village are being sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out the excavations with permits, while others are digging gravel without taking any permits. The huge quantities of gravel have been removed from those areas.

5. It is also mentioned in the newspaper report that they have not even provided a safe distance from the roads which can enhance the possibility of sliding and thereby causing accidents. It is also alleged in the newspaper report that the gravel is being illegally mined and moved daily by trippers and tractors for private use.

6. On going through the allegations reported in the newspaper, as the exploitation of natural resources will have an adverse impact on the environment, the matter was taken up Suo Motu by this Tribunal.

7. In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling in Krishna District, this Tribunal directed a Joint Committee comprising of (1) District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department to inspect the area mentioned in the newspaper report and ascertain as to (i) whether there is any illegal mining going on in the area in question and if so, what is the nature of action taken by the authorities against such violators, (ii) whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and (iii) whether any excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation,

including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

8. The Joint Committee has inspected the lands allotted in Sy. No.11 and also adjacent lands allotted to the APIIC on 03.09.2021.

9. The **Director of Mines and Geology** filed a report dated **06.02.2023**, wherein it is stated that the Joint Committee has observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal and at present, no Mining is observed in the area. The site is surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by the existing Coconut Plantation and South by the premises of the existing Fly Ash Bricks Manufacturing Unit.

10. The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in the excavation of gravel without permission as follows:-

S. No	Name of Land Owner /Excavated Person	Sy. No	Extent in-Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

11. It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:-

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya Subbaiah S/o	12/2A	4.75	0.17	1765.38
5	APIIC Lands, SriChinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

12. Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMML Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M.

13. It is submitted that the Irrigation Department has reported that the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village. The Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area. As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, no permits have been issued to above

individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental Clearance from MOEF&CC, GoI and CFE & CFO from the Andhra Pradesh Pollution Control Board as required under Section 25 & 26 of the Water Act (Prevention and Control of Pollution) 1974 and under Sections 21 & 22 of the Air (Prevention and Control of Pollution Act) 1981 and amendments thereof.

14. A Show Cause Notice was issued to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why action should not be initiated against him for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities.

15. A Demand Notice was issued to Sri Chinnala Gangaraju with a direction to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal Seigniorage fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice. This demand notice did not include the Consideration Fee.

16. Therefore, the Director of Mines and Geology has issued a modified Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,77,48,069- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee (NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee (100% on NSF) under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and to submit the original challans to this office.

17. An action has also been initiated by the Department of Mines and Geology for the collection of mineral revenue dues from the defaulters under the Revenue Recovery Act, 1864 as per Section 25 of the Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O. (Ms) No.66 Revenue Department (LR Section) dated 02.06.2005.

18. **The District Collector – Krishna District in his report dated 13.09.2021** has also reiterated what has already been reported by the Department of Mines and Geology.

19. **The APPCB has also filed a report** which only reiterates that action has been initiated for recovery of the amounts arrived at by the Department of Mines and Geology for the illegal mining carried out. However, it has been noticed that the APPCB has not imposed any environmental compensation.

20. While the matter was under consideration, it was reported that one of the alleged miners viz., Mr. Chinnala Narasayya passed away and that the show cause notice had been issued to the legal heirs and letter was addressed to the District Registrar, Machilipatanam vide letter dated 10.01.2023.

21. In their **report dated 03.11.2024, the Department of Mines and Geology** reported that the District Collector and District Magistrate of Krishna District were requested to issue necessary instructions to Tasildhar – Bapulapadu Mandal to recover the amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju S/o. Venkata Ramayya for the illegal excavation and transportation in Sy. No.12/1A, 1B, 1C and 11, over an extent of Acres 3.24 Cents.

22. From the reports received from the Director of Mines and Geology, Joint Committee, District Collector and the APPCB, it is clear that the issues raised in the newspaper are true and that large scale illegal mining was carried out and no action has been taken to prevent the same. Though the quantity of illegal mining carried out and quantity transported have been arrived at and a demand notice dated 01.12.2021 has been issued to Sri

Chinnala Gangaraju to pay an amount of Rs.1,77,48,008/- (Rupees One Crore Seventy Seven Lakhs Forty Eight Thousand and Eight only), the amount has not been recovered so far.

23. Similarly, a show cause notice dated 11.01.2023 has been issued to the family members/legal heir of Late Sri Chinnala Narasayya i.e. (i) Chinnala Koteswaramma (wife), (ii) Chinnala Naresh (son) and (iii) Chinnala Chinni (daughter) for illegal excavation and transportation of gravel, the demand amount has not been recovered.

24. Even though the authorities have initiated the action under the Revenue Recovery Act, the amounts have not been recovered from the defaulters till now.

25. It is also noted that though the quantity of gravel illegally mined is arrived at by the Department of Mines and Geology, the APPCB has not yet arrived at environmental compensation to be recovered from the persons who engaged in illegal mining.

26. In view of the above, the following directions are issued:-

- I. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date of this order.
- II. The APPCB is directed to arrive at the environmental compensation and recover the same from the persons who have mined the gravel illegally within a period of three months following due process of law.
- III. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake

any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the show cause notice issued by the Department of Mines and Geology and also the environmental compensation to be levied by the APPCB.

IV. The compliance report to be filed by the District Collector within a period of three months.

27. With the above directions, the Original Application [O.A. No.177 of 2021 (SZ)] is disposed of.

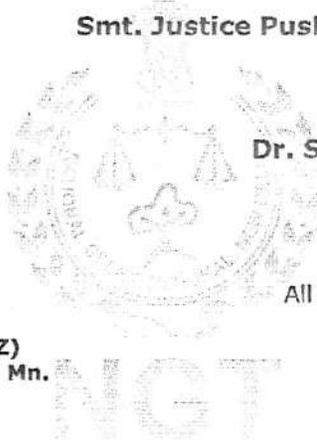
Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

Internet – Yes/No

All India NGT Reporter – Yes/No

O.A. No.177/2021 (SZ)
10th December, 2024. Mn.



Annexure - 7

JOINT COMMITTEE REPORT ON NGT ORDER IN O.A.No.177/2021

The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order In O.A. No 177 of 2021 Sue Moto based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావల్ పై మాఫియా పదక' (Mallavalli Gravel Pai Mafia Padaga).

It is alleged in the newspaper report that the gravel mining has its eyes on Mallavalli in Bapulapadu Mandal in Krishna District, where the soil is being excavated. Prior to the allotment to Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC), it was customary to excavate government land at Survey no.11. Unauthorized excavations have been going on for the past few days in the patta and bordering it recently. Local officials have become mute spectators as large quantities of gravel are being moved by invoking the names of the senior officers in the District. The gravel is being used to raise the level of lands belonging to Industries in the neighborhood. The Govt assigned lands in Mallavalli and Remalle are being used sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out excavations with permits, while others are digging gravel without taking any permits. The huge quantity of gravel have been removed from those areas.

Orders in O.A. No 177 of 2021

"In order to ascertain the genuineness of the allegations made and also alleged violations and since this area is also falling Krishna District. So we feel that the same committee which has been appointed in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report, so that this Tribunal can dispose of both the cases by a common order".

The Hon'ble National Green Tribunal also directed the committee to ascertain the following

- I. Whether there any illegal gravel mining is going on in that area in question, if so, what is the nature of action taken by the authorities against such violations.
- II. Whether the gravel mining is being carried out in that area with necessary permissions and clearances if any required for that purpose by authorities against such violations.
- III. Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulations.

The Director of Mines and Geology, Ibrahimpatnam vide Lr.No 489498/D6/2021 dated 26-08-2021 has requested the Collector and District Magistrate, Krishna District, Superintending Engineer, Public works Department, Vijayawada and Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the

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respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No176& 177 of 2021.

The Director of Mines and Geology, Ibrahimpatnam vide Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No 176& 177 of 2021.Further, Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Minesand Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection report.

The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

To comply the Hon'ble NGT Orders and instructions of the Director of Mines & Geology, Ibrahimpatnam for submission of factual report of the Joint Committee and 1st meeting is proposed on 01.09.2021 for preparation of Road map for completion of Joint inspection report.

The Collector and District Magistrate Krishna, Machilipatnam vide Lr.No. Rc.D4/1949/2021, Dated:28.08.2021 constituted a committee with the following officers

1. Revenue Divisional Officer, Nuzvidu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada, Mobile No. 7901093099.
3. Assistant Director of Mines & Geology, Vijayawada, Mobile No. 9100688838

Directed the committee to inspect the area personally and submit the joint committee report in detail on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

The Superintending Engineer, Irrigation Department, Vijayawada vide Lr.No.CB/Supdt/NTPA/HRK/775^M, Dated:31.08.2021 has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

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The Joint Committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Bapulapadu has issued advance possession certificate to the APIIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Houslte Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent In Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The surveyor, C/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below,

S. No	Name of Land Owner / Excavated Person	Sy.No	Extent in Acs	Excavated area in	Estimated Excavated Quantity in cumm
1	Sri Chinmala Gangaraju, S/o Venkata Ramayya	12/1C	7.70	1.40	10617.76
2	Sri Chinmala Gangaraju, S/o Venkata Ramayya	12/1D	3.30	0.75	6,737.43
3	Sri Chinmala Gangaraju, S/o Venkata Ramayya	12/1A	2.95	0.73	7167.83
4	Sri Chinmala Narayyan S/o Subbalak	12/2A	4.75	0.17	1765.70
5	APMC Lands, Sri Chinmala Gangaraju S/o Venkata Ramayya	11		0.30	3970.10
Total Quantity Excavated					33,770.9

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapatlapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Visakhapatnam has reported that the Bapatlapadu Major (NSP Canal) was excavated at about 35 Years ago and CMRCD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapatlapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapatlapadu canal is passing through R.s.no.16B of Anantasagaram Village of Aghilpalli Mandal and entering into Sy.No.12 of mallavalli Village of Bapatlapadu Mandal as per FMD. As per the field verification, the mining was carried out adjacent to the Bapatlapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

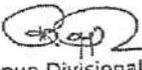
Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

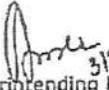
As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum. The Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbalah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966. The Environmental compensation will be levied on the respondent after obtaining required parameters from the concerned authorities.

Soon after receipt of the explanation received from the individuals necessary action will be initiated against the individuals who are involved in illegal excavation of Gravel in Sy.No.11 & 12 of Mallavalli Village of Bapulapadu Mandal as per Rules in force.


Revenue Divisional Officer,
Nuzividu


Superintending Engineer,
Irrigation Circle,
Vijayawada


Assistant Director of Mines
& Geology, Vijayawada

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ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada – 520 008.

84

Ph.No: 0866-2543542

Lr.No.N.G.T O.A. No.177/PCB/RO-VJA/2022-158

Date.13.05.2022

To
The Tahasildar,
Bapulapadu Village & Mandal,
NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T, Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T, Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4th respondent date 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.
5.It is not known as to whether any proceedings have been initiated by the respective Departments.

6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7.The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed".

In this regard, it is requested to provide details of Mine lease holders with Lots who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,


ENVIRONMENTAL ENGINEER
13/5/22

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.



(85) (18)

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada – 520 008.

Ph.No: 0866-2543542

Lr.No.N.G.T O.A. No.177/PCB/RO-VJA/2022-153

Date.13.05.2022

To
The Deputy Director,
Mines & Geology Department,
Ibrahimpattam,
NTR District.

Sir,

Sub: APPCB-RO-VJA- O.A. No.177 of 2021 (SZ) – Suo Motu matter of the Hon'ble N.G.T, Southern Bench, Chennai in the matters of Gravel Mining in Krishna District – Certain information – Requested – Reg.

Ref: Suo Motu matter taken up by Hon'ble N.G.T, Southern Bench, Chennai in O.A. No.177 of 2021 (SZ), Dated.17.02.2022.

You are aware that, the Hon'ble N.G.T., Southern Bench, Chennai has taken up Suo Motu case in O.A. No.177 of 2021 (SZ), Dated.17.02.2022 in the matters of Gravel Mining in Krishna District. As per order dated 13.09.2021, the Tribunal had considered the report of the 4th respondent dated 11.09.2021 along with the Joint Committee report and extracted in Para (3) of the order and then passed the following order:

"4. It is seen from the District Collector, Krishna District, Andhra Pradesh as well as the Joint Committee report that certain illegal excavations were done and steps will have to be taken against them and certain directions have been issued by the District Collector, Krishna District and the Joint Committee to take appropriate action against those individuals, who were said to have involved in illegal excavation of Gravel in Survey No. 11 & 12 of Mallavalli Village of Bapulapadu Mandal in Krishna District and State of Andhra Pradesh as per rules.

5.It is not known as to whether any proceedings have been initiated by the respective Departments.

6.The District Collector, Krishna District and the Mining Department are directed to file their independent report regarding the action taken on the basis for the observations made by the committee in this regard.

7.The above officials are directed to submit the report in this regard to this Tribunal on or before 09.11.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8.The Registry is directed to communicate this order to the members of the committee, official respondents including the Chairman, Andhra Pradesh State Level Environment Impact Assessment Authority (APSEIAA) for their information and also taking steps to file their independent statement and further report as directed".

In this regard, it is requested to provide details of Mine lease holders with Lols who involved in the illegal mining activity at Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal, Krishna District, as no information as this office has not issued any CFE/ CFO of the Board to the persons involved in above said mining activity, in order to initiate necessary action in compliance with the Hon'ble N.G.T. Order.

Yours faithfully,


o/e ENVIRONMENTAL ENGINEER

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.

ANNEXURE - VIII

86

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY:: IBRAHIMPATNAM**

Lr.No.4893498/D6/2021

Date: 18-02-2025

From The Commissioner & Director of Mines and Geology, 5 th & 6 th floors, Sri Anjaneya Towers, Ibrahimpatnam, NTR District, Andhra Pradesh-521 456.	To The District Registrar, Registration & Stamps Department, 54PW +44 F, Ramanaidupet, Machilipatnam, Krishna District, Andhra Pradesh -521001.
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Sir,

Sub: Mines and Quarries -Orders, dt:10-12-2024 of the Hon'ble National Green Tribunal , Southern Zone, Chennai in Original Application No.177 of 2021 - issued Directions -Not to undertake any registration of the land in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District- Requested- Reg.

Ref: Orders, dt:10-12-2024 of the Hon'ble National Green Tribunal , Southern Zone, Chennai in Original Application No.177 of 2021.

I invite attention to the subject and references cited. Through the reference cited, the Hon'ble National Green Tribunal , Southern Zone, Chennai has disposed the Original Application No.177 of 2021 (Copy enclosed). The operative portion of the orders is as follows;

"..... In view of the above, the following directions are issued:-

- I. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date of this order.
- II. The APPCB is directed to arrive at the environmental compensation and recover the same from the persons who have mined the gravel illegally within a period of three months following due process of law.
- III. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the show cause notice issued by the Department of Mines and Geology and also the environmental compensation to be levied by the APPCB.
- IV. The compliance report to be filed by the District Collector within a period of three months".

In view of the above, the District Registrar, Registration & Stamps Department, Machilipatnam Krishna dist., is hereby requested not to undertake any registration of the land in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District in which the mining has been carried out illegally, pending recovery of the dues as per the show cause notice issued by the Department of Mines and Geology and also the environmental compensation to be levied by the APPCB so as to comply the orders of the Hon'ble National Green Tribunal , Southern Zone, Chennai.

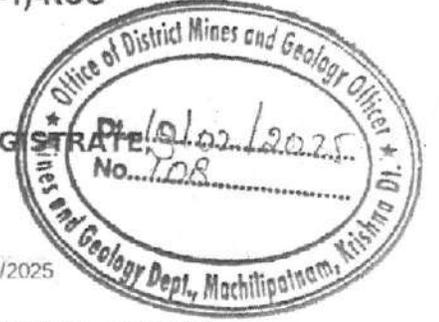
Yours faithfully,
PRAVIN KUMAR IAS
DIRECTOR

Copy to the Director and Inspector General of Registration & Stamps Department, Door No.5-59, R.K.Spring valley Apartments, Edupugallu, Penamaluru Mandal, Krishna District, Andhra Pradesh-521151.

Digitally signed by
PRAVIN KUMAR
Date: 18-02-2025
15:22:53

File No.REV-CORDORRA(PEN)/1/2025-SA(COORDN-1)-KCO

PROCEEDINGS OF THE COLLECTOR & DISTRICT MAGISTRATE
KRISHNA, MACHILIPATNAM.
PRESENT : SRI D.K.BALAJI, I.A.S.,



Rc.Co-ordin1/ 987421/2025

Dated: 07/02/2025

Sub: Revenue Recovery Act - Krishna District - Bapulapadu Mandal - Mallavalli Village -NGT Cases - OA No.177 of 2021 (SZ) - Tribunal on its own motion SUOMOTU based on the News item published in Eenadu Telugu News Paper, Andhra Pradesh, Krishna District, Amaravathi Edition, Dated 15-07-2021, under the Caption "Gravel Mining Mafia Eye Gravel in Mallavalli - Requested to recover an amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village under RR Act 1864- orders issued.

Read:Lr.No.2198/NGT/2021, dt:19.09.2024 of the District Mines and Geology, Krishna District.(Received on 10.01.2025.

@@@

Order :

In the reference cited, the District Mines and Geology, Krishna district has reported that the Hon'ble National Green Tribunal (NGT), South zone, Chennai has Issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption "Mallavalli Gravel Pai Mafia Padaga" to constitute a team to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submitted the detailed report vide Orders in O.A.No 177 of 2021 of Hon'ble National Green Tribunal (NGT), South Zone, Chennai.

Further stated that, the Collector and District Magistrate, Krishna District, Machilipatnam vide Rc.D4/1949/2021, Dated: 28.08.2021 has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzividu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099.
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838.

As per the committee report, the committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on

7/2/25
13/2/25

File No.REV-CORDORRA(PEN)/1/2025-SA(COORDN-1)-KCO

03.09.2021. The Tahsildar, Bapulapadu has issued advance possession certificate to the APIIC and handed over the total extent of Acs 1360.06Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ House Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit.

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission and The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below;

S.No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36	3970.10
Total					3.41	33778.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(1) of APMMC Rules 1966.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notices to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C,11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966.

Accordingly, the Asst. Director of Mines & Geology, Vijayawada has issued a Dstraint order vide Notice:2198/NGT/2021-1, Dt:11.01.2023 to the Sri Chinnala Ganga Raju to recover the amount of Rs.1,77,48,008/- (One Crore Seventy- Seven Lakhs Forty-Eight thousand & Eight) under Revenue Recovery act II, 1864 and enclosed form-1 Sec.8 with a direction to pay the said amount within 7 days from the date of receipt of the dstraint order and also addressed a letter to the District Registrar, Machilipatnam, Krishna District not to allow any transactions of the entire area in Sy.No.12/1A, 1B, 1C & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Gangaraju S/o Venkata Ramayya until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon and also requested to treat it as an inter-departmental cooperation in the interest of Government exchequer.

Finally, the District Mines and Geology Officer, Krishna District has requested to recover an amount of Rs.1,77,48,069/- from Sri.Chinnala.Gangaraju, S/o Venkata Ramayya of Mallavalli Village for conducting illegal excavation and transportation of 32013.12 Cum of Gravel in Sy.No.12/1A, 1B, 1C & 11 over an extent of Acs 3.24Cts in Mallavalli Village, Bapulapadu Mandal, Krishna District under Revenue Recovery Act, 1864.

According to Section 5 of A.P. Revenue Recovery Act, 1864

File No.REV-CORD0RRA(PEN)/1/2025-SA(COORDN-1)-KCO

“whenever Revenue may be in arrear, it shall be lawful for the Collector, or other officer empowered by the Collector in that behalf, to proceed to recover the arrear, together with interest and costs of process, by the sale of defaulter’s movable and immovable property, or by execution against the person of the defaulter in manner hereafter provided”.

In view of the above, the Tahsildar, Bapulapadu Mandal is hereby authorized to execute the proceedings under Revenue Recovery Act, 1864 for recovery of an amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District.

Balaji D K I.a.s
Collector & District Magistrate.
Krishna, Machilipatnam.

To
The Tahsildar, Bapulapadu.
Copy to the Revenue Divisional Officer, Gudivada for information.
Copy to the District Mines and Geology Officer, Krishna District for information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony,
Gurunanak Nagar, Vijayawada – 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2025-1321

Date.04.03.2025

To
The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

Sir,

Sub: APPCB-RO-VJA- A case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ)-The Hon'ble N.G.T while disposing the case on.10.12.2024 issued certain directions to the Board-Levy of Environmental Compensation on illegal mining-Requested-Reg.

- Ref:
1. Disposal order issued by the Hon'ble N.G.T order dated.10.12.2024 in O.A. No.177 of 2021(SZ).
 2. T.O. Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2024-1032, Dt.27.12.2024, report submitted to the Zonal office, Vijayawada.
 3. T.O. Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2025-1161, Dt.27.01.2025, report submitted to the Board office, Vijayawada.
 4. Rc. Co-ordin1/987421/2025, Dt.07.02.2025, proceedings issued to the, the Tahsildar, Bapulapadu Mandal, Krishna District.
 5. Lr.No.4893498/D6/2021, Dt.18.02.2025, the Commissioner & Director of Mines & Geology, Ibrahimpatnam, NTR District has requested a letter to the District Registrar, Registration & Stamps Department, Machilipatnam, Krishna District.
 6. E.mail received from Board office, Vijayawada on 28.02.2025.

With reference to the above, it is to submit that a case (SUO MOTU) was filed before the Hon'ble N.G.T on an adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ) in Krishna District.

The APPCB represented by the Chairman as one of the Respondent in the above case. The Board has submitted status report to the Hon'ble N.G.T (SZ) on 16.05.2022 & 12.02.2024.

The Hon'ble N.G.T has disposed the case on 10.12.2024 with the following directions:

1. *The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.*
2. *The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months the following due process of law.*

3. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcase notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.

In this regard, as per the directions of the Hon'ble N.G.T (SZ), a joint committee was constituted comprising of (1) District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department.

The Joint Committee has inspected the mining area and observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District as mentioned below:

Sl.No	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya.	11		Adavi Govt Land	0.36
	Total Excavated Area				3.41

It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:

Sl. No.	Name of Land Owner / Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o. Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya, S/o. Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o. Venkata Ramayya	11		0.36	3970.10
	Total Quantity Excavated				33,778.5

Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMMC Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M.

It is to submit that the APPCB has not issued Consent To Establishment (CTE) and Consent To Operate (CTO) to the gravel mining carried at Sy.No.11, 12/1A, 12/2A, 12/1B, 12/1C of Mallavalli (V), Bapulapadu (M), Krishna District, A.P.

The RO, Vijayawada has submitted a report to the Board office, Vijayawada on 27.01.2025 with a request to review the issue for levy of Environmental Compensation on illegal mining activity. The issue is under process at Board office, Vijayawada. Copy enclosed.

As per the Hon'ble N.G.T (SZ) order dated.10.12.2024, the Collector & District Magistrate, Krishna has issued proceedings on 07.02.2025 duly authorizing the Tahsildar, Bapulapadu Mandal, Krishna District to execute the proceedings under Revenue Recovery Act,1864 for recovery of an amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju, S/o. Venkata Ramayya of Mallavalli (V), Bapulapadu (M), Krishna District. Copy enclosed.

Further, the Commissioner & Director of Mines & Geology, Ibrahimpatnam, NTR District has requested the District Registrar, Registration & Stamps Department, Machilipatnam, Krishna District on 18.02.2025 not to undertake any registration of the land in Sy.No.12 & 11 of Mallavalli (V), Bapulapadu (M), Krishna District which the mining has been carried out illegally. Copy enclosed.

It is to submit that the following approach is adopted for calculation of Environmental Compensation (EC) on illegal mining of gravel by taking consideration of the Hon'ble N.G.T (PB), vide its order dated.26.02.2021 in O.A. No. 360 of 2015.

- Total volume of gravel mined / Excavated (Z): 33,778.5 Cums.
- Market value of the 1 Cum of gravel: Rs.200/-.
- Market value of illegal mined gravel (D) = (Z x Market value): Rs.200 x 33,778.5 Cums = **Rs. 67,55,700/-**.
- Risk factor (RF) = 0.25, 0.50, 0.75, 1.00 as per the extent of severity of damage and ecological fragility of project. In this issue, the risk factor has taken as 0.75.
- Annual value of Foregone Ecological Values = D x RF: Rs. 67,55,700x 0.75 = **Rs. 50,66,775/-**.
- $PV = \sum_{t=1}^5 (D \times RF) / (1+r)^t$, Where D is Market Value of Illegally mined Material and PV is Present Value of Foregone Ecological values (@5-8% discount rate and over 5 years)

Severity of impact	Mild	Moderate	Significant	Severe
Risk level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.00
Discount Rate	8%	7%	6%	5%

Whereas, r = 6% Discount rate=0.06.

$$PV = \sum_{t=1}^5 (Dx RF) / (1+r)^1 + (Dx RF) / (1+r)^2 + (Dx RF) / (1+r)^3 + (Dx RF) / (1+r)^4 + (Dx RF) / (1+r)^5$$

$$= \text{Rs. } 50,66,775 / (1+0.06)^1 + \text{Rs. } 50,66,775 / (1+0.06)^2 + \text{Rs. } 50,66,775 / (1+0.06)^3 + \text{Rs. } 50,66,775 / (1+0.06)^4 + \text{Rs. } 50,66,775 / (1+0.06)^5$$

$$= \text{Rs. } 47,79,976 + \text{Rs. } 45,09,411 + \text{Rs. } 42,54,162 + \text{Rs. } 40,13,360 + \text{Rs. } 37,86,189 = \text{Rs. } 2,13,43,098/-$$

- Net Present Value (after netting out market value of illegally mined material)-i.e., Total Compensation to be levied.

$$NPV = PV - D$$

$$NPV = \text{Rs. } 2,13,43,098 - \text{Rs. } 50,66,775 = \text{Rs. } 1,62,76,323/-$$

Hence, the above Environmental Compensation (EC) of Rs.1,62,76,323/- may be taken into consideration while levy to the 2 nos. of persons who carried illegal mining.

In view of the above, it is requested to review the issue for levy of Environmental Compensation on illegal mining activity, so as to submit the action taken by the Board to the Hon'ble N.G.T (SZ).

Submitted.

Yours faithfully,

PASUPULA SRINIVASA RAO

Digitally signed by PASUPULA SRINIVASA RAO
DN: cn=PASUPULA SRINIVASA RAO, o=

Encl:A/a.

ENVIRONMENTAL ENGINEER

Copy submitted to

1. The JCEE (ECS), APPCB, BO, Vijayawada for kind information.
2. The JCEE (Legal), APPCB, BO, Vijayawada for kind information.
3. The JCEE, APPCB, ZO, Vijayawada for kind information.

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ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>


Lr. No. 874/APPCB/HO/ECS/VJA/2025-
Date: 26-04-2025.

Sub: APPCB – HO - ECS -SUO MOTU case filed before the Hon'ble N.G.T on adverse news item was published in Eenadu daily newspaper under the caption "*Gravel Mining Mafia Eye Gravel in Mallavalli*" vide O.A. No.177 of 2021(SZ) - Hon'ble N.G.T order dated.10.12.2024 – Monitoring committee (TF) meeting held on 04.04.2025 - Decision of the Committee - Communicated - Reg.

- Ref:**
1. Disposal order issued by the Hon'ble N.G.T order dated.10.12.2024 in O.A. No.177 of 2021(SZ).
 2. E.mail received from the Head office, Vijayawada on 17.12.2024.
 3. T.O. Lr.No.O.A. No.177 of 2021/PCB/RO-VJA/2024-1032, Dt.27.12.2024, report submitted to the Zonal office, Vijayawada.
 4. E.mail received from the ZO, Vijayawada on 06.01.2025.
 5. External Advisory Committee (Task Force) meeting held on 09.08.2024.

* * *

A case (SUO MOTU) was registered before the Hon'ble N.G.T on an adverse news item published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli vide O.A. No.177 of 2021(SZ).

The APPCB represented by the Chairman as one of the Respondent in the above case. The Board has submitted status report to the Hon'ble N.G.T (SZ) on 16.05.2022 & 12.02.2024.

The Hon'ble N.G.T disposed the case with on 10.12.2024 with the following directions:

- a. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.
- b. The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months the following due process of law.
- c. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcause notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.

As per the directions of the Hon'ble N.G.T (SZ), a joint committee was constituted comprising of (1) District Collector Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank

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of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department. The joint committee submitted the report.

Vide ref.5th cited, the Board reviewed the non-compliance of "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ) during the Monitoring (TF) Committee Meeting held on 04.04.2025. After detailed review, the committee recommended to issue Show cause notice to individual ML to levy EC upon receipt of report from EE, RO, Vijayawada.

In view of the above, the EE, RO, Vijayawada to furnish report within a week on amount of EC to levy on individual ML to take further action in the matter.

**S SRI SARAVANAN
MEMBER SECRETARY**

**To
The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office,
Vijayawada.**

Copy to:
The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information.

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ANDHRA PRADESH POLLUTION CONTROL BOARD
 APIIC Colony Road, Gurunanak Colony, Autonagar,
 Vijayawada- 520007 Phone. No.0866-2463200,
 Website : <https://pcb.ap.gov.in/>

**Lr. No. 874/APPCB/HO/ECS/VJA/2025-****Date: 20-12-2025****SHOW CAUSE NOTICE**

Sub: APPCB – HO - ECS - SUO MOTU case filed before the Hon'ble N.G.T on adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ) - Hon'ble N.G.T order dated.10.12.2024 – Illegal mining carried out by Sri Chinnala Gangaraju, S/o. Chinnala Venkata Ramayya - Levy of Environmental Compensation on illegal mining - Show Cause Notice - Issued – Reg.

- Ref:**
1. Disposal order issued by the Hon'ble N.G.T order dated.10.12.2024 in O.A. No.177 of 2021(SZ).
 2. Monitoring Committee meeting held on 04.04.2025.
 3. T.O. Lr. No. 874/APPCB/HO/ECS/VJA/2025- Date: 26-04-2025.
 4. EE, RO, Vijayawada letter dt. 15.12.2025.

WHEREAS a case (SUO MOTU) was registered before the Hon'ble N.G.T on an adverse news item published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli vide O.A. No.177 of 2021(SZ).

WHEREAS APPCB represented by the Chairman as one of the Respondent in the above case. The Board has submitted status report to the Hon'ble N.G.T (SZ) on 16.05.2022 & 12.02.2024.

WHEREAS The Hon'ble N.G.T disposed the case on 10.12.2024 with the following directions:

- a. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.
- b. The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months following due process of law.
- c. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcause notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.

WHEREAS as per the directions of the Hon'ble N.G.T (SZ), a joint committee was constituted comprising of (1) District Collector Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2)

Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department. The joint committee submitted the report.

WHEREAS APPCB reviewed the disposal order of Hon'ble NGT in O.A. No.177 of 2021(SZ) regarding "Gravel Mining Mafia Eye Gravel in Mallavalli" during the Monitoring (TF) Committee Meeting held on 04.04.2025. After detailed review, the committee recommended to issue Show cause notice to individual ML to levy EC upon receipt of report from EE, RO, Vijayawada. Accordingly, a letter dt. 26.04.2025 addressed to EE, RO, Vijayawada to furnish report within a week on amount of EC to levy on individual ML.

WHEREAS the EE, RO, Vijayawada vide letter dt. 15.12.2025 furnished report on Environmental Compensation and informed that they adopted for calculation of Environmental Compensation (EC) on illegal mining of gravel by taking consideration of the Hon'ble N.G.T (PB), vide its order dated.26.02.2021 in O.A. No. 360 of 2015. The details are as follows:

Sri Chinnala Gangaraju, S/o Venkata Ramayya:

- Total volume of gravel mined / Excavated (**Z**): 32,013.12 Cums.
- Market value of the 1 Cum of gravel: Rs.200/-.
- Market value of illegal mined gravel (**D**) = (Z x Market value): Rs.200 x 32,013.12 Cums = **Rs. 64,02,624/-**.
- Risk factor (RF) = 0.25, 0.50, 0.75, 1.00 as per the extent of severity of damage and ecological fragility of project. In this issue, the risk factor has taken as 0.75.
- Annual value of Foregone Ecological Values = D x RF: Rs.6402624 x 0.75 = **Rs. 48,01,968/-**.
- $PV = \sum_{t=1}^5 (Dx RF) / (1+r)^t$, Where D is Market Value of Illegally mined Material and PV is Present Value of Foregone Ecological values (@5-8% discount rate and over 5 years)

Severity of impact	Mild	Moderate	Significant	Severe
Risk level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.00
Discount Rate	8%	7%	6%	5%

Whereas, r = 6% Discount rate=0.06.

$$PV = \sum_{t=1}^5 (Dx RF) / (1+r)^1 + (Dx RF) / (1+r)^2 + (Dx RF) / (1+r)^3 + (Dx RF) / (1+r)^4 + (Dx RF) / (1+r)^5$$

$$= Rs.48,01,968 / (1+0.06)^1 + Rs.48,01,968 / (1+0.06)^2 + Rs.48,01,968 / (1+0.06)^3 + Rs.48,01,968 / (1+0.06)^4 + Rs.48,01,968 / (1+0.06)^5$$

$$= Rs.45,30,158 + Rs.42,73,734 + Rs.40,31,824 + Rs.38,03,608 + Rs.35,88,309 = Rs.2,02,27,633/-.$$

- Net Present Value (after netting out market value of illegally mined material)-i.e., Total Compensation to be levied.

NPV= PV-D

NPV= Rs. 2,02,27,633- Rs.48,01,968 = **Rs.1,54,25,665/-**.

Pursuant to the above and due consideration of the EE, RO, Vijayawada report and calculation of Environmental Compensation (EC) on illegal mining of gravel by taking consideration of the Hon'ble N.G.T (PB), vide its order dated.26.02.2021 in O.A. No. 360 of 2015, the Board hereby issues **SHOW CAUSE NOTICE** to Sri Chinnala Gangaraju, S/o Venkata Ramayya, Mallavalli Village, Bapulapadu Mandal, Krishna District as to why the Environmental Compensation Rs. **1,54,25,665/-** shall not be levied on your mining activity for illegal mining of gravel.

You are hereby directed to submit reply to this Show Cause Notice within 15 days from the date of receipt of this notice. Should you fail to furnish your reply within time; the Board will be constrained to initiate further action to issue necessary orders, deemed fit necessary, to levy the EC on your industry without further notice.

S SRISARAVANAN, I.F.S

MEMBER SECRETARY

To
Sri Chinnala Gangaraju,
S/o Venkata Ramayya,
Mallavalli Village, Bapulapadu Mandal,
Krishna District.

Copy to:

1. The CEE, HO, Vijayawada for favour of information.
2. The JCEE, Zonal Office, Vijayawada for information and necessary action.
3. The EE, Regional office, Vijayawada for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
 APIIC Colony Road, Gurunanak Colony, Autonagar,
 Vijayawada- 520007 Phone. No.0866-2463200,
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Lr. No. 874/APPCB/HO/ECS/VJA/2025-

Date:20-12-2025.

SHOW CAUSE NOTICE

Sub: APPCB – HO - ECS - SUO MOTU case filed before the Hon'ble N.G.T on adverse news item was published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli" vide O.A. No.177 of 2021(SZ) - Hon'ble N.G.T order dated.10.12.2024 – Illegal mining carried out by Sri Chinnala Narasayya, S/o. Subbaiah - Levy of Environmental Compensation on illegal mining - Show Cause Notice - Issued – Reg.

Ref:

1. Disposal order issued by the Hon'ble N.G.T order dated.10.12.2024 in O.A. No.177 of 2021(SZ).
2. Monitoring Committee meeting held on 04.04.2025.
3. T.O. Lr. No. 874/APPCB/HO/ECS/VJA/2025- Date: 26-04-2025.
4. EE, RO, Vijayawada letter dt. 15.12.2025.

WHEREAS a case (SUO MOTU) was registered before the Hon'ble N.G.T on an adverse news item published in Eenadu daily newspaper under the caption "Gravel Mining Mafia Eye Gravel in Mallavalli vide O.A. No.177 of 2021(SZ).

WHEREAS APPCB represented by the Chairman as one of the Respondent in the above case. The Board has submitted status report to the Hon'ble N.G.T (SZ) on 16.05.2022 & 12.02.2024.

WHEREAS The Hon'ble N.G.T disposed the case on 10.12.2024 with the following directions:

- a. The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date this order.
- b. The APPCB is directed to arrive at the Environmental Compensation and recover the same from the persons who have mined the gravel illegally within a period of three months following due process of law.
- c. The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the showcause notice issued by the Department of Mines and Geology and also the Environmental Compensation to be levied by the APPCB.

WHEREAS as per the directions of the Hon'ble N.G.T (SZ), a joint committee was constituted comprising of (1) District Collector Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2)

Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) Superintending Engineer of Public Works Department (PWD) and Irrigation Department. The joint committee submitted the report.

WHEREAS APPCB reviewed the disposal order of Hon'ble NGT in O.A. No.177 of 2021(SZ) regarding "Gravel Mining Mafia Eye Gravel in Mallavalli" during the Monitoring (TF) Committee Meeting held on 04.04.2025. After detailed review, the committee recommended to issue Show cause notice to individual ML to levy EC upon receipt of report from EE, RO, Vijayawada. Accordingly, a letter dt. 26.04.2025 addressed to EE, RO, Vijayawada to furnish report within a week on amount of EC to levy on individual ML.

WHEREAS the EE, RO, Vijayawada vide letter dt. 15.12.2025 furnished report on Environmental Compensation and informed that they adopted for calculation of Environmental Compensation (EC) on illegal mining of gravel by taking consideration of the Hon'ble N.G.T (PB), vide its order dated.26.02.2021 in O.A. No. 360 of 2015. The details are as follows:

Sri Chinnala Narasayya, S/o. Subbaiah:

- Total volume of gravel mined / Excavated (Z): 1765.38 Cums.
- Market value of the 1 Cum of gravel: Rs.200/-.
- Market value of illegal mined gravel (D) = (Z x Market value): Rs.200 x 1765.38 Cums = Rs. 3,53,076/-.
- Risk factor (RF) = 0.25, 0.50, 0.75, 1.00 as per the extent of severity of damage and ecological fragility of project. In this issue, the risk factor has taken as 0.75.
- Annual value of Foregone Ecological Values = D x RF: Rs.3,53,076 x 0.75 = Rs.2,64,807/-.
- $PV = \sum_{t=1}^5 (Dx RF) / (1+r)^t$, Where D is Market Value of Illegally mined Material and PV is Present Value of Foregone Ecological values (@5-8% discount rate and over 5 years)

Severity of impact	Mild	Moderate	Significant	Severe
Risk level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.00
Discount Rate	8%	7%	6%	5%

Whereas, r = 6% Discount rate=0.06.

$$PV = \sum_{t=1}^5 (Dx RF) / (1+r)^1 + (Dx RF) / (1+r)^2 + (Dx RF) / (1+r)^3 + (Dx RF) / (1+r)^4 + (Dx RF) / (1+r)^5$$

$$=Rs.2,64,807/(1+0.06)^1 + Rs.2,64,807/(1+0.06)^2 + Rs.2,64,807/(1+0.06)^3 + Rs.2,64,807/(1+0.06)^4 + Rs.2,64,807/(1+0.06)^5$$

$$=Rs.2,49,817 + Rs.2,35,677 + Rs.2,22,337 + Rs.2,09,751 + Rs.1,97,879 = Rs.11,15,461 /-$$

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- Net Present Value (after netting out market value of illegally mined material)-i.e., Total Compensation to be levied.

NPV= PV-D

NPV= Rs. 11,15,461 - Rs.2,64,807 = **Rs.8,50,654/-**.

Pursuant to the above and due consideration of the EE, RO, Vijayawada report and calculation of Environmental Compensation (EC) on illegal mining of gravel by taking consideration of the Hon'ble N.G.T (PB), vide its order dated.26.02.2021 in O.A. No. 360 of 2015, the Board hereby issues **SHOW CAUSE NOTICE** to Sri Chinnala Narasayya, S/o. Subbaiah, Mallavalli Village, Bapulapadu Mandal, Krishna District as to why the Environmental Compensation **Rs.8,50,654/-** shall not be levied on your mining activity for illegal mining of gravel.

You are hereby directed to submit reply to this Show Cause Notice within 15 days from the date of receipt of this notice. Should you fail to furnish your reply within time; the Board will be constrained to initiate further action to issue necessary orders, deemed fit necessary, to levy the EC on your industry without further notice.

S SRISARAVANAN, I.F.S

MEMBER SECRETARY

To
**Sri Chinnala Narasayya,
S/o. Chinnala Subbaiah,
Mallavalli Village, Bapulapadu Mandal,
Krishna District.**

Copy to:

1. The CEE, HO, Vijayawada for favour of information.
2. The JCEE, Zonal Office, Vijayawada for information and necessary action.
3. The EE, Regional office, Vijayawada for information and necessary action.

Item No.1:-

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**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Tuesday, the 10th day of December 2024.

(Through Video Conference)

Original Application No.177 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion **Suo Motu** based on the news item published in Eenadu Telugu Newspaper, Andhra Pradesh, Krishna District, Amaravathi Edition, dated 15.07.2021, titled "**Gravel mining mafia eye gravel in Mallavalli**"

With

- 1) The Chief Secretary to Government of Andhra Pradesh**
1st Block, 1st Floor, Interim Government Complex,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh - 522 237.
- 2) Special Chief Secretary of Andhra Pradesh**
Department of Environment, Forest, Science and Technology,
4th Block, Ground Floor, Room No.268,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh - 522 237.
- 3) Special Chief Secretary of Andhra Pradesh**
Department of Industries and Commerce,
2nd Block, Ground Floor, Room No.102,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh - 522 237.
- 4) The District Collector**
Krishna District,
Collectorate Main Building, Collectorate,
Chilakalapudi, Machilipatnam,
Andhra Pradesh - 521 002.
- 5) The Director**
Department of Mines and Geology,
Sri Anjaneya Towers, D.No.7-104,
B-Block, 5th & 6th Floor, Ibrahimpatnam,
Andhra Pradesh - 521 456.
- 6) State Environment Impact Assessment Authority**
Andhra Pradesh,
Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010.

7) Andhra Pradesh Pollution Control Board

Rep. by its Chairman,
D.No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010.

...Respondent(s)

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.

Judgment Reserved on: 05th November, 2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

JUDGEMENT

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The issue relates to an allegation of gravel mining mafia in Mallavali Village as per the news report published in Eenadu Telugu Newspaper, Andhra Pradesh Edition, Krishna District, Amaravathi, dated 15.07.2021.

2. It was alleged that the gravel mining mafia had set its eyes on Mallavalli Village in Bapulapadu Mandal in Krishna District. Earlier, Sy. No.11 (Government Lands) in the said village was allotted to Andhra Pradesh Industrial Infrastructure Corporation (APIIC) Limited for excavation of the soil.

3. The newspaper report claims that unauthorized excavations are being carried out in the patta lands bordering the Government lands. It is also claimed that the local officials have become mute spectators even though the large quantity of gravel is being moved by invoking the name of Senior Officers in the district.

4. It is also alleged that the gravel is being used to raise the level of land belonging to industries in the neighbourhood. The government assigned lands in Mallavalli Village and Remalle Village are being sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out the excavations with permits, while others are digging gravel without taking any permits. The huge quantities of gravel have been removed from those areas.

5. It is also mentioned in the newspaper report that they have not even provided a safe distance from the roads which can enhance the possibility of sliding and thereby causing accidents. It is also alleged in the newspaper report that the gravel is being illegally mined and moved daily by trippers and tractors for private use.

6. On going through the allegations reported in the newspaper, as the exploitation of natural resources will have an adverse impact on the environment, the matter was taken up *Suo Motu* by this Tribunal.

7. In order to ascertain the genuineness of the allegations made and also the alleged violations and since this area is also falling in Krishna District, this Tribunal directed a Joint Committee comprising of **(1)** District Collector - Krishna District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, **(2)** Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and **(3)** Superintending Engineer of Public Works Department (PWD) and Irrigation Department to inspect the area mentioned in the newspaper report and ascertain as to **(i)** whether there is any illegal mining going on in the area in question and, if so, what is the nature of action taken by the authorities against such violators, **(ii)** whether the gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and **(iii)** whether any excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation,

including the amount required for restoration, apart from imposing royalty and penalty as per the regulators.

8. The Joint Committee has inspected the lands allotted in Sy. No.11 and also adjacent lands allotted to the APIIC on 03.09.2021.

9. The **Director of Mines and Geology** filed a report dated **06.02.2023**, wherein it is stated that the Joint Committee has observed illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal and at present, no Mining is observed in the area. The site is surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by the existing Coconut Plantation and South by the premises of the existing Fly Ash Bricks Manufacturing Unit.

10. The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in the excavation of gravel without permission as follows:-

S. No	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya Subbaiah S/o	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

11. It is further reported that the Surveyor O/o. Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below:-

Sl. No.	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya Subbaiah S/o	12/2A	4.75	0.17	1765.38
5	APIIC Lands, SriChinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

12. Finally, the Joint Committee recommended to take necessary action against the persons involved in the illegal excavation of Gravel in Sy. No.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26 (2) (i) of APMMC Rules 1966. The quantity of gravel excavated illegally is arrived at as 33,778.5 Cu.M.

13. It is submitted that the Irrigation Department has reported that the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village. The Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area. As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, no permits have been issued to above

individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental Clearance from MOEF&CC, GoI and CFE & CFO from the Andhra Pradesh Pollution Control Board as required under Section 25 & 26 of the Water Act (Prevention and Control of Pollution) 1974 and under Sections 21 & 22 of the Air (Prevention and Control of Pollution Act) 1981 and amendments thereof.

14. A Show Cause Notice was issued to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why action should not be initiated against him for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C, 11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities.

15. A Demand Notice was issued to Sri Chinnala Gangaraju with a direction to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal Seigniorage fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice. This demand notice did not include the Consideration Fee.

16. Therefore, the Director of Mines and Geology has issued a modified Demand Notice to Sri Chinnala Gangaraju and directed him to pay an amount of Rs.1,77,48,069- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee (NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee (100% on NSF) under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and to submit the original challans to this office.

17. An action has also been initiated by the Department of Mines and Geology for the collection of mineral revenue dues from the defaulters under the Revenue Recovery Act, 1864 as per Section 25 of the Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O. (Ms) No.66 Revenue Department (LR Section) dated 02.06.2005.

18. The District Collector – Krishna District in his report dated 13.09.2021 has also reiterated what has already been reported by the Department of Mines and Geology.

19. The APPCB has also filed a report which only reiterates that action has been initiated for recovery of the amounts arrived at by the Department of Mines and Geology for the illegal mining carried out. However, it has been noticed that the APPCB has not imposed any environmental compensation.

20. While the matter was under consideration, it was reported that one of the alleged miners viz., Mr. Chinnala Narasayya passed away and that the show cause notice had been issued to the legal heirs and letter was addressed to the District Registrar, Machilipatanam vide letter dated 10.01.2023.

21. In their report dated 03.11.2024, the Department of Mines and Geology reported that the District Collector and District Magistrate of Krishna District were requested to issue necessary instructions to Tasildhar – Bapulapadu Mandal to recover the amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju S/o. Venkata Ramayya for the illegal excavation and transportation in Sy. No.12/1A, 1B, 1C and 11, over an extent of Acres 3.24 Cents.

22. From the reports received from the Director of Mines and Geology, Joint Committee, District Collector and the APPCB, it is clear that the issues raised in the newspaper are true and that large scale illegal mining was carried out and no action has been taken to prevent the same. Though the quantity of illegal mining carried out and quantity transported have been arrived at and a demand notice dated 01.12.2021 has been issued to Sri

Chinnala Gangaraju to pay an amount of Rs.1,77,48,008/- (Rupees One Crore Seventy Seven Lakhs Forty Eight Thousand and Eight only), the amount has not been recovered so far.

23. Similarly, a show cause notice dated 11.01.2023 has been issued to the family members/legal heir of Late Sri Chinnala Narasayya i.e. (i) Chinnala Koteswaramma (wife), (ii) Chinnala Naresh (son) and (iii) Chinnala Chinni (daughter) for illegal excavation and transportation of gravel, the demand amount has not been recovered.

24. Even though the authorities have initiated the action under the Revenue Recovery Act, the amounts have not been recovered from the defaulters till now.

25. It is also noted that though the quantity of gravel illegally mined is arrived at by the Department of Mines and Geology, the APPCB has not yet arrived at environmental compensation to be recovered from the persons who engaged in illegal mining.

26. In view of the above, the following directions are issued:-

- I.** The District Collector should take action to ensure that the amounts levied by the Department of Mines and Geology are recovered early but not later than a period of three months from the date of this order.
- II.** The APPCB is directed to arrive at the environmental compensation and recover the same from the persons who have mined the gravel illegally within a period of three months following due process of law.
- III.** The District Collector and Director of Mines and Geology are directed to issue necessary directions to the Registration Department not to undertake

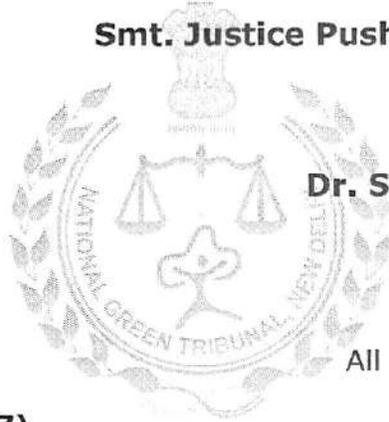
any registration of the land in which the mining has been carried out illegally, pending recovery of the dues as per the show cause notice issued by the Department of Mines and Geology and also the environmental compensation to be levied by the APPCB.

IV. The compliance report to be filed by the District Collector within a period of three months.

27. With the above directions, the Original Application [O.A. No.177 of 2021 (SZ)] is disposed of.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM



Sd/-

Dr. Satyagopal Korlapati, EM

Internet – Yes/No

All India NGT Reporter – Yes/No

**O.A. No.177/2021 (SZ)
10th December, 2024. Mn.**

NGT